

Norm Committee Minutes of the Meeting No.11/19 scheduled on under the Chairmanship of Shri K.C. Rout, Addl. DGFT

The following Members of the Committee were present in the meeting:-

- (i) Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
- (ii) Shri Shaish Kumar, Consultant.
- (iii) Shri D.N. Mathur, Consultant.

The Committee first considered the minutes of the Norms Committee Meeting No.9/19 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/Observations received from the concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M- 365 NC No. 11/19 Date : 28.2.2019	M/s. Rubamin Ltd., Vadodara F. No. 01/83/50/141/AM19/DES-IV RLA. No. 34/24/40/277/AM18 Lic. No. 3410044086 dt.26.04.2018
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Decision : The Committee considered the case as per agenda and noted that the reply of deficiency letter furnished by the firm had been sent to (S.K) T.A for providing the comments which is still awaited. The case is re-listed for 04.04.2019.

Case No. M- 366 NC No. 11/19 Date : 28.02.2019	M/s. Rubamin Ltd., Vadodara F. No. 01/83/50/032/AM19/DES-IV F.No.01/83/50/035/AM19/ DES-IV RLA. No. 34/24/40/236/AM18 RLA. No. 34/24/40/195/AM18 Lic. No. 3410043772 dated 03.01.2018 Lic. No. 3410043669 dated 04.12.2017
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Decision : The Committee considered the case as per agenda and noted that the reply of deficiency letter furnished by the firm had been sent to (S.K) T.A for providing the comments which is still awaited.. The case is re-listed for 04.04.2019.

Case No. M- 367 NC No. 11/19 Date : 28.02.2019	M/s. Rubamin Ltd., Vadodara F. No. 01/83/50/478/AM18/DES-IV F.No.01/83/50/479/AM18/ DES-IV RLA. No. 34/24/40/110/AM18 RLA. No. 34/24/40/131/AM18 Lic. No. 3410043461 dated 11.09.2018 Lic. No. 3410043462 dated 11.09.2017
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The Committee considered the case as per agenda and noted that the reply of deficiency letter furnished by the firm had been sent to (S.K) T.A for providing the comments which is still awaited. The case is re-listed for 04.04.2019.

Case No. M-368 NC No. 11/19 Date : 28.02.2019	M/s. Shital Industries Pvt Ltd., Ahmedabad F. No. 01/83/50/667/AM17/DES-IV RLA. No. 08/24/40/00093/AM17 Lic. No. 0810138210 dt.03.08.2018
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Decision: The Committee considered the case as per agenda and noted that D/L dated 14.12.2018 and reminder dated 10.01.2019 issued and decided to issue Final reminder. The same has been issued by letter dated 18.03.2019. Reply is awaited. The case is re-listed for 04.04.2019.

Case No. M- 369 NC No. 11/19 Date : 28.02.2019	M/s. Shital Industries Pvt Ltd., Ahmedabad F. No. 01/83/50/567/AM16/DES-IV RLA. No. 08/24/40/00093/AM17 Lic. No. 0810138210 dt.03.08.2018
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Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 14.12.2018 and reminder dated 10.01.2019 issued by DGFT and final reminder dated 18.03.2019. The case is re-listed for 04.04.2019.

Case No. M-370 NC No. 11/19 Date: 28.02.2019	M/s. Gargi Huttenes Albertus Pvt. Ltd., Mumbai F. No. 01/83/171/22/AM19/DES-IV RLA No. 03/94/40/628/AM18 Lic. No. 0310817407 dt.29.11.2017
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Decision : The Committee considered the case as per agenda and decided to ratify as under:-

Export Item	Qty.	Import Item	Qty.
SINOTHERM TN 1214 "No Bake Phenolic Acid Cured Resin"	1 Kg	PHENOL	0.6 Kg
		PARA FORMALDEHYDE (93%)	0.14 Kg

RA concerned may take necessary action under Para 4.7 of HBP and as per above decision of NORMS COMMITTEE.

Case No. M- 371 NC No. 11/19 Date : 28.02.2019	M/s. Galaxy surfactants Limited Mumbai F. No. 01/83/50/410/AM18/DES-IV RLA No. 03/94/40/325/AM18 AA No. 0310815144 dt.14.08.2017
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Decision: The Committee considered the case as per agenda and decided to refer the file to T.A. reply received from the firm. File has been sent to (S.K) T.A for providing comments which is still awaited. The case is re-listed for 04.04.2019.

Case No. M- 372 NC No. 11/19 Date :28.02.2019	M/s. Angiplast (Pvt.,) Limited Ahmedabad F. No. 01/83/171/AM19/DS-IV RLA No. 08/24/040/130/AM19 AA No. 0810143267 dt 16.08.2018
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Decision: The Committee considered the case as per agenda and decided to allow import items as applied for without any wastage. RA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 373 NC No. 11/19 Dated : 28.02.2019	M/s. Kaleesuwari Refinery and Industry Pvt Ltd., Hyderabad 01/83/171/20/AM18/DES-IV
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Decision: The Committee decided to seek further clarification from the RA concerned regarding the date of application. Only if the date of application is before the date of notification is respect of National Bio-Discal Policy, 2018 that the export shall be allowed and relevant norms be fixed.

Case No. M-374 NC No. 11/19 Date	M/s. Proec Energy Limited New Delhi F. No. 01/83/50/180/AM18/DES-IV/Pt. RLA. No. 05/24/040/51/AM18 Lic. No. 0510402427 dated 03.05.2017
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Decision: The Committee considered the case as per agenda and noted that reply received from the firm not cleared and decided to call for personal hearing to the firm. The firm has been informed accordingly. The case is re-listed for 04.04.2019.

Case No. M-375 NC No. 11/19 Dated : 28.02.2019	M/s. Proec Energy Limited New Delhi F. No. 01/83/50/656/AM16/DES-IV RLA. No. 05/24/040/2410/AM16 Lic. No. 0510395317 dated 14.08.2015
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Decision: The Committee considered the case as per agenda and noted that reply received from the firm not cleared and decided to call for personal hearing to the firm. The firm has been informed accordingly. The case is re-listed for 04.04.2019

Case No. M-376 NC No. 11/19 Dated 28.02.2019	M/s. Cropnosys India Pvt Limited, Mumbai F. No. 01/83/171//AM19/DES-IV RLA No. 03/95/040/527/AM19 AA No. 03108239571 dt 24.09.2018
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Decision:: The Committee considered the case as per agenda and noted that D/L dated 28.01.2019 and reminder dated 12.02.2019 issued and decided to issue reminder. The same has been issue vide letter dated 12.03.2019. The case is re-listed for 04.04.2019.

Case No. M-377 NC No. 11/19 Dated :28.02.2019	M/s Spak Orgochem (India) Pvt Ltd., Mumbai RLA No. 03/95/040/855/AM18
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Decision: The Committee considered the case as per agenda and decided that licence may be issued on the basis of production/consumption data as under:-

Export Item	Qty.	Import Item	Qty.
Cocodiethanolamide	200000.000 Kg	RBD Palm Kernel Olein OR RBD Palm Kernel Oil OR Hydrogentated Palm Kernal Oil	2,19,000 Kg
Cocomonoethanolamide	100000.000 Kg	Diethanolamine	64,000 Kg
		Monoethanolamine	21,000 Kg

RA concerned may take necessary action under Para 4.6 of HBP as per above decision of NORMS COMMITTEE. The licence may be issued as per Policy Provision.

Case No. M-378 NC No. 11/19 Dated :28.02.2019	M/s Merino Industries Ltd., Hqrs. F.No. 01/83/171/54/AM19/DES-IV
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Decision:: The Committee considered the case as per agenda and decided to defer the case. D/L dated 11.03.2019 issued to the Capexil to furnish the requisite information. The case is re-listed for 04.04.2019.

Case No. M-379 NC No. 11/19 Date: 28.02.2019	M/s Merino Industries Ltd., Hqrs. F.No. 01/83/171/55/AM19/DES-IV
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Decision: The Committee considered the case as per agenda and decided to defer the case. D/L dated 11.03.2019 issued to the Capexil to furnish the requisite information. The case is re-listed on 04.04.2019.

Case No. M-380 NC No. 11/19 Date : 28.02.2019	M/s Clearrock Enterprises Pvt Ltd., Mumbai F. No. 01/83/50/158/AM19/DES-IV R A..F.No. 07/24/40/194/AM13 AA No.0710089948 dated 31.07.2012
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Decision: The Committee considered the case as per agenda and decided to refer the file to T.A. reply received from the firm. File has been sent to Deptt. of IPP for providing comments which is still awaited. The case is re-listed for 04.04.2019.

Case No. M-381 NC No. 11/19 Date : 28.02.2019	M/s. Bodal Chemicals Limited, Ahmedabad HQ F. No. 01/83/50/137/AM19/DES-IV RLA. No. 8/24/40/352/AM18 Lic. No. 0810142151 dated 15.03.2018
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Decision : The Committee considered the case as per agenda and noted that D/L dated 15.02.2019 issued and decided to issue reminder. The same has been issue vide letter dated 18.03.2019. The case is re-listed for 04.04.2019.

Case No. M-382 NC No. 11/19 Date : 28.02.2019	M/s. Sunflag Chemicals Pvt Ltd., New Delhi HQ F. No. 01/83/50/741/AM16/DES-IV 05/24/040/00336/AM16/ Dated:13.10.2015 Lic. No. 0510395964 Dated:16.10.2015
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Decision: The Committee considered the case as per agenda and decided to ratify the as under:-

Export Item	Qty.	Import Item	Qty.
Zirconium Octoate 18% Where the Zirconium content in the Export Item is less than 18% the entitlement of the raw material (Import Items) shall be reduced proportionately.	1 Kg	Zirconium Carbonates	0.600 Kg
		2-Ethyl Hexonic Acid	0.390 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-383 NC No. 11/19 Dated: 28.02.2019	M/s. ARCL Organics Ltd., Kolkata HQ F. No. 01/83/50/121/AM19/DES-IV RLA. No. 02/24/040/00198/AM18 Lic. No. 02102082063 dated 08.03.2018
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Decision: The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IPP. The case is re-listed for 04.04.2019.

Case No. M-384 NC No. 11/19 Dated:28.02.2019	M/s. Lamtuf Plastics Limited, Hyderabad HQ F. No. 01/83/50/133/AM19/DES-IV RLA. No. 08/24/040/00386/AM13 Lic. No. 0910065759 dated 19.12.2017
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Decision: The Committee considered the case as per agenda and noted that the reply of deficiency letter furnished by the firm had been sent to Deptt. of IIP for providing the comments which is awaited. The case is re-listed for 04.04.2019.

Case No. M-385 NC No. 11/19 Dated :28.02.2019	M/s. Sudarshan Chemical Industries Ltd., Pune HQ F. No. 01/83/050/00306/AM19/ Dated:16.07.2018 RLA. No. 31/83/040/00004/AM19/ Dated:19.04.2018 Licence No. 3110067065 Dated:05.06.2018
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Decision : The Committee considered the case as per agenda and decided to ratify the as under:-

Export Item	Qty.	Import Item	Qty.
PIGMENT YELLOW 151 (C.I.NO.13980)	1 Kg	5 ACETO ACETYL AMINO BENZIMIDAZOLONE (5AABI)	0.645 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-386 NC No. 11/19 Date : 28.02.2019	M/s. Sudarshan Chemical Industries Ltd., Pune HQ F. No. 01/83/050/00298/AM19/ DES-IV RLA. No. 31/83/040/00035/AM19/ Dated:05.06.2018 License No. 3110067077 Dated:09.06.2018
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Decision: The Committee considered the case as per agenda and decided to ratify the as under:-

Export Item	Qty.	Import Item	Qty.
PIGMENT YELLOW 139 C.I.NO.56298	1 Kg	Phthalodinitrile	0.41 Kg
		Barbituric Acid	0.82 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-387 NC No. 11/19 Dated:28.02.2019	M/s. Parijat Industries (India) Pvt Ltd., HQ F. No. 01/83/050/00588/AM18/ Dated:03.01.2018 RLA. No. 05/24/040/00429/AM18/ Dated: 08.12.2017 No. Licence No. 0510404959 Dated:15.12.2017
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The Committee considered the case as per agenda and decided to ratify the as under:-

Export Item	Qty.	Import Item	Qty.
FLUROXYPYR MEPTYL 47.95 %(w/v) as FLUROXYPYR MEPTYL 33% (w/v)EC	4200 Kgs	FLUROXYPYR MEPTYL Technical 98% Min.	2103 Kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-388 NC No. 11/19 Dated:28.02.2019	M/s. Colour Chromes Pvt Ltd., Kolkata HQ F. No. 01/83/50/444//AM18/DES-IV Lic. No. 0210207788 dated 11.08.2017
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Decision: The Committee considered the case as per agenda and decided to defer the case. D/L dated 13.03.2019 issued by DGFT. The case is re-listed for 04.04.2019.

Case No. M-389 NC No. 11/19 Dated:28.02.2019	M/s. Parijat Industries (India) Pvt Ltd., HQ F. No. 01/83/50/696/AM18/DES-IV RLA. No. 05/24/040/00557/AM18 Lic. No. 0510405624 dated 13.02.2018
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The Committee considered the case as per agenda and decided to ratify the as under:-

Export Item	Qty.	Import Item	Qty.
FLUROXYPYR MEPTYL 18% as FLUROXYPYR MEPTYL 26%	57600 Kg	FLUROXYPYR MEPTYL Technical 98% Minimum	15731 Kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-390 NC No. 11/19 Dated:28.02.2019	M/s. West Bengal Chemical Industries Limited, Kolkata HQ F.No 01/83/50/637/AM18/DES-IV AA No. 0210208024 dated 01.12.2017
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The Committee considered the case as per agenda and decided to defer the case. File has been sent to (S.K)T.A for comments. The case is re-listed for 04.04.2019.

Case No. M- 391 NC No. 11/19 Dated:28.02.019	M/s. Sunflag Chemicals Pvt Ltd., New Delhi HQ F. No. 01/83/050/00193/AM16/ Dated:29.05.2015 RLA. No. 05/24/040/00515/AM15 Lic. No. 0510393129 Dated:11.02.2015
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Decision : The Committee considered the case as per agenda and decided to ratify the as under:-

Export Item	Qty.	Import Item	Qty.
Calcium Octoate 10% Note: Where the Calcium content in the Export Item is less than 10%% the entitlement of the raw	1 Kg	Isononanoic Acid	0.300 Kg

material (Import Items) shall be reduced proportionately.			
		Normal Butanol	0.040 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-392 NC No. 11/19 Dated:28.02.2019	M/s. Colour Chromes Pvt Ltd., Kolkata HQ F. No. 01/83/50/0161/AM16/DES-IV Lic. No. 0210208384 dated 06.05.2018
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Decision: The Committee considered the case as per agenda and decided to defer the case. D/L dated 13.03.2019 issued by DGFT. The case is re-listed for 04.04.2019.

Case No. M-393 NC No. 11/19 Dated:28.02.2019	M/s. Intech Organics Limited, Gurgaon HQ F.No. 01/83/50/314/AM19/DES-IV RAF No. 05/23/040/120/AM19 AA No. 0510406945 dated 22.06.2018
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Decision: The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued by DGFT. The case is re-listed for 04.04.2019.

Case No. M-394 NC No. 11/19 Dated:28.02.2019	M/s. Oriental Trimex Limited, New Delhi HQ F.No. 01/83/171/48/AM19/DES-IV RAF No. 05/23/040/00147/AM19
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Decision: The Committee considered the case as per agenda and decided to defer the case. File has been sent to ADG (KCR) for discussion with the concerned. The case is re-listed for 04.04.2019.

Case No. M- 395 NC No. 11/19 Dated :28.02.2019	M/s. Rex –Tone Industries Ltd., F.No. 01/83/50/67/AM19/DES-IV RA F.No. 03/95/040/1060/AM18 License No. 03100819598 dated 07.03.2018
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Decision: The Committee considered the case as per agenda and heard the arguments of the firm during the personal hearing and requested them to furnish the specific item of Import used in manufacturing of export product. The case is re-listed for 04.04.2019.

Case No. M- 396 NC No. 11/19 Date :28.02.2019	M/s. Rex –Tone Industries Ltd., F.No. 01/83/50/164/AM18/DES-IV RA F.No. 03/95/040/0001/AM18 License No. 03100813079 dated 05.05.2017
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Decision: The Committee considered the case as per agenda and heard the arguments of the firm during the personal hearing and requested them to furnish the specific items of Import used in manufacturing of export product. The case is re-listed for 04.04.2019.

Case No. M- 397 NC No. 11/19 Dated :28.02.2019	M/s. Viswaat Chemicals Limited; AA NO.0310799625 dt. 23.10.2015 AA NO.0310799626 dt. 23.10.2015 AA NO.0310785106 dt. 11.06.2014 AA NO.0310790581 dt. 09.10.2014 AA NO.0310799646 dt. 23.10.2015 AA NO.0310803986 dt.15.04.2016 AA NO.0310808112 dt.27.09.2016 AA NO.0310808111 dt.27.09.2016 AA NO.0310790714 dt. 03.11.2014 AA NO.0310811670 dt. 07.03.2017 AA NO.0310811508 dt. 01.03.2017 AA NO. 0310811503 DT. 01.03.2017
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Decision: The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.

Case No. M-398 NC No. 11/19 Dated:28.02.2019	M/s Spak Orgochem (India) Pvt Ltd., Mumbai RLA No. 03/95/040/855/AM19 HQ F.No.01/83/171/ /AM19/DES-IV
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Decision: The Committee considered the case as per agenda and decided that licence may be issued on the basis of production/consumption data as under:-

Export Item	Qty.	Import Item	Qty.
Coco Amido Propyl Betaine (CAPB) (Solid content of 36%+/-2% and Active matter of 29% Min)	1 Kg	RBD Palm Kernel Olein OR RBD Palm Kernel Oil OR Hydrogentated Palm Kernal Oil	0.170 Kg/Kg
		Dimethyl Amino Propyl Amine (DMAPA)	0.072 Kg/Kg

RA concerned may take necessary action under Para 4.6 of HBP as per above decision of NORMS COMMITTEE. The licence may be issued as per Policy Provision.

Case No. M-399 NC No. 11/19 Dated :28.02.2019	M/s Ajanta Offset & Packaging's Ltd., Delhi RLA No. 05/24/040/00164/AM07 HQ F.No.01/83/50/407/AM09/DES-IV License No. 0510183478 dated 26.05.2006
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The Committee considered the case as per agenda and decided to allow the wastage for the following additional import item against above mentioned Advance Authorization which is as under:-

Import item	Qty.
Book Binding Cloth	Net + 5%

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-400 NC No. 11/19 Dated: 28.02.2019	M/s. Ajanta Offset & Packagings Ltd., Delhi F. No. 01/83/171/ /AM19/DES-IV RA F.No.05/88/040/0055/AM03 AA No. 0510058412 dt.03.05.02 RA F.No.05/24/040/00298/AM05 AA No.0510137783 dt.14.09.04 RA F.No.05/24/040/00641/AM06 AA No. 0510170800 dt.17.11.05 RA F.No.05/24/040/00572/AM05 AA No. 0510149895 dt.31.01.05 RA F.No.05/24/040/00416/AM06 AA No.0510165055 dt 25.08.05 RA F.No.05/24/040/00437/AM05 AA No. 051014417 dt.29.11.04
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	RA F.No.05/24/040/00153/AM05 AA No. 0510130513 dt. 29.06.04 A RA F.No.05/24/040/0066/AM05 A No. 0510125849 dt.14.05.04 RA F.No.05/24/040/00065/AM046 AA No. 0510125609 dt 13.05.04 RA F.No.05/24/040/00600/AM06 AA No. 0510170008 dt.28.10.05
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Decision : The Committee considered the case as per agenda and decided to allow the wastage for the following additional import items (which ever applicable) against above mentioned Advance Authorizations which are as under:-

Import item	Qty.
Crepe Paper	Net + 5%
Head & Tail Band,	Net + 2%
Ribbon Nylon Satin	Net + 2%
Nylon Coated wire	Net + 2%
Sewing Thread	Net + 2 %
Book Binding Cloth	Net + 5 %
Nylon Coated Wire	Net + 2%
Ribbon	Net + 2%

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-401 NC No. 11/19 Dated:28.02.2019	M/s Alps Chemicals Pvt Limited RLA No. 08/24/040/344/AM 18 HQ F.No.01/83/50/ 080 /AM 19/DES-IV AA No.0810142153 dt.15.03.2018
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Decision : The Committee considered the case as per agenda and decided to correct the Qty in import items **KG instead of Kg/Kg**. All other conditions of norms ratified earlier will remain unchanged.

Case No. M-402 NC No. 11/19 Dated :28.02.2019	M/s Eastern Condiments (P) Ltd., Kerala F.No. 01/83/50/1711/AM19/Des-IV AA No. 1010059404 dated 09.02.2016 (ii)10100594005 dated 09.02.2016 (iii)1010059604 dated 08.09.2016 (iv) 1010059625 dated 07.10.2016 (v) 1010059680 dated 05.01.2017
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Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 15.03.2019 issued. The case is re-listed for 04.04.2019.

Case No. M- 403 NC No. 11/19 Dated:28.02.2019	M/s. Sunflag Chemicals Pvt Ltd., New Delhi HQ F. No. 01/83/50/472/AM19/DES-IV RLA. No. 05/24/040/00304/AM19 Lic. No. 0510407603 dated 24.08.2018
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Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
COBALT OCTOATE 12%	1 Kg	COBALT METAL	

COBALT CONTENT 12% (Where the cobalt content in the export item is less than 12% the entitlement of raw material (import items) shall be reduced proportionately)		RAW MATERIAL	0.123 Kg
		Octoic Acid 2-Ethyl Hexanoic Acid RAW MATERIAL	0.645 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 404 NC No. 11/19 Date :28.02.2019	M/s. Acmechem Limited, Kolkata HQ F. No. 01/83/50/189/AM16/DES-IV Lic. No. 0210205219 dated 24.11.2014
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Decision: The Committee considered the case as per agenda for amendment in description of export item, which was ratified in the meeting No.10/19 (Case No. M-298) dated 31.01.2019. All other conditions of norms ratified earlier will remain unchanged.

Export Item

From	To
Rubber Chemical Peptizol-11 (Containing Dibenzamido Diphenyl Disulphied 48%)	Rubber Chemical Peptizol-11/Peptizol -11P/ Peptizol -11R/Peptizol-11G/Peptizol-11F Chemical Family Peptizol

Import Item

From	To
Rubber Chemical Peptizol-11/Peptizol – 11P/Peptizol -11R/Peptizol-11G/ Peptizol-11F Chemical Family Peptizol	Dibenzamido Diphenyl Disulphide

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 405 NC No. 11/19 Dated:28.02.2019	M/s. SMI Coated Products Private Limited HQ F. No. 01/83/50/696/AM19/DES-IV Lic. No. 03/95/040/00877/AM19
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Decision : The Committee considered the case as per agenda for amendment in description of Import item – No.2, which was ratified in the meeting No.09/83 dated 04.01.2019. The Committee decided to amend the description of import item Sr. 2 as under.

Import item as per AA	As per NC M. No.09/83/ 04.01.2019	Import item amendment made by Committee
Adhesive 100% Solid (Rubber Based Hot Melt) Import item	Adhesive 100% Solid (Rubber Based Hot Melt – (Qty -24 gm)	Adhesive 100% Solid (Rubber Based Hot Melt – Qty-20 gm)

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 406 NC No. 11/19 Date : 28.02.2019	M/s. M.G. Polyblends Delhi F.No. 01/83/50/863/AM17/DES-IV RA F.No. 03/95/040/569/AM16 (2) 05/24/040/568/AM16 -16 05/24/040/391/AM-17 License No. 0510397762 dated 01.02.2016 (ii) 0510397761 dated 1.03.2016 (3) 0510400446 dated 22.11.2016
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Decision: Representative of the firm appeared before the committee. The Committee directed him to submit some relevant documents. Letter has been issued to the firm and reminder dated 13.03.2019. The case is re-listed for 04.04.2019.

Case No. M- 407 NC No. 11/19 Dated:28.02.2019	M/s. Shahenshan Chemicals Delhi HQ F. No. 01/83/50/688/AM15/DES-IV Lic. No. 0510392665 dated 01.01.2015
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Decision: The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IPP. The case is re-listed for 04.04.22019.

Case No. M- 408 NC No. 11/19 Dated 28.02.2019	M/s. Johnson Matthey Chemicals India Pvt. Ltd., Raigad F. No. 01/83/50/622/AM17/DES-IV RLA. No. 03/94/040/264/AM17 Lic. No. 0310806142 dated 12.07.2016
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Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to (S.K) T.A. The case is re-listed for 04.04.22019.

Case No. M- 409 NC No. 11/19 Dated:28.02.2019	M/s. Exim Corporation, Mumbai HQ F. No. 01/83/50/118/AM16/DES-IV Lic. No. 0310790868 dated 10.11.2014
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Decision: The Committee considered the case as per agenda and decided to refer the file alongwith reply to T.A. File sent to T.A (DNM). The case is re-listed for 04.04.2019.

Case No. M-410 NC No. 11/19 Dated :28.02.2019	M/s Nocil Limited, Mumbai F. No. 01/83/171//AM19/DES-IV RLA No. 03/95/040/483/AM19 AA No. 0310823545 dt 05.09.2018
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Decision: The Committee considered the case as per agenda and decided to issue D/L. The same has been issued. The case is re-listed for 04.04.22019.

Case No. M- 411 NC No. 11/19 Dated:28.02.2019	M/s. Acmechem Limited, Kolkata HQ F. No. 01/83/50/695/AM16/DES-IV Lic. No. 0210206074 dated 18.08.2015
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Decision: The Committee considered the case as per agenda for amendment in description of export and Import item, which was ratified in the meeting No. 10/19 dated 31.01.2019 (Case No. M-297). All other conditions of norms ratified earlier will remain unchanged.

Export Item

From	To
Rubber Chemical Peptizol-11 (Containing 48% of Dibenzamido Diphenyl, Kataclay 38 Stearic Acid 1.2%)	Rubber Chemical Peptizol-11/Peptizol -11P/ Peptizol -11R/Peptizol-11G/Peptizol-11F Chemical Family Peptizol

Import Item

From	To
Rubber Chemical Peptizol-11/Peptizol – 11P/Peptizol -11R/Peptizol-11G/ Peptizol-11F Chemical Family Peptizol	Dibenzamido Diphenyl Disulphide

Decision: RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 412 NC No. 11/19 Dated: 28.02.2019	M/s. Dynamic Industries Ltd., HQ F. No. 01/83/171/57/AM19/DES-IV HQ F. No. 01/83/171/56/AM19/DES-IV Lic. No. 0810139729 dated 15.02.2017 Lic. No. 0810141242 dated 02.11.2017 RA. F.No. 08/24/40/211/AM18
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Decision: The Committee considered the case as per agenda and decided to issue D/L. The same has been issued. The case is re-listed for 04.04.22019.

Case No. M- 413 NC No. 11/19 Dated:28.02.2019	M/s. Cytech Coatings Pvt Ltd., HQ F.No 01/83/50/293/AM16 RA F.No.52/24/040/00070/AM 15 AA No. 521004161 dated 12.03.2015
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Decision: The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IPP. The case is re-listed for 04.04.2019.

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**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 11/83-ALC1/2018 MEETING DATE : 28.02.2019

1	Case No.: 40/10/83-ALC1/2018	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Approved
	HQ File :01/83/050/00760/AM19/	RLA File :08/24/040/00103/AM16/	Lic.No/Date:0810136189 06.10.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

2	Case No.: 41/10/83-ALC1/2018	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Approved
	HQ File :01/83/050/00761/AM19/	RLA File :08/24/040/00104/AM16/	Lic.No/Date:0810136188 06.10.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

3	Case No.: 34/7/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Rejected
	HQ File :01/83/050/00504/AM19/	RLA File :03/95/040/00273/AM17/	Lic.No/Date:0310806203 13.07.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 14.01.2019 and Final reminder issued by DGFT on 11.02.2019.			

4	Case No.: 35/7/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Rejected
	HQ File :01/83/050/00505/AM19/	RLA File :03/95/040/00155/AM17/	Lic.No/Date:0310806207 13.07.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 14.01.2019 and final reminder issued by DGFT on 11.02.2019.			
5	Case No.: 51/10/83-ALC1/2018	Party Name:FLOW TECH CHEMICALS PVT. LTD.,	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred

HQ File :01/83/050/00771/AM19/	RLA File :05/23/040/00314/AM17/	Lic.No/Date:0510400252 25.10.2016	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 15.03.2019 issued. The case is re-listed for 04.04.2019.			

Case No.:25/8/83-ALC1/2018	Party Name:TARAK CHEMICALS LTD	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Deferred
6 HQ File :01/83/050/00573/AM19/	RLA File :34/24/040/00073/AM18/	Lic.No/Date:3410043312 23.06.2017	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 15.03.2019 issued by the DGFT. The case is re-listed for 04.04.2019.			

Case No.:39/9/83-ALC1/2018	Party Name: PYROTEK INDIA PRIVATE LIMITED	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Approved
7 HQ File :01/83/050/00676/AM19/	RLA File :31/83/040/00040/AM18/	Lic.No/Date:3110066805 05.07.2017	Defer Date:
Decision : The Committee considered the case as per agenda and noted that the case already approved meeting no.11/83 dated 04.01.2019.			

Case No.:10/11/83- ALC1/2018	Party Name: RAJIV PLASTIC INDUSTRIES	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Deferred
8 HQ File :01/83/050/00782/AM19/	RLA File :03/91/040/00427/AM18/	Lic.No/Date:0310818837 02.02.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case as per decision taken by the committee. File sent to (S.K.) T.A. The case is re-listed for 04.04.2019			

Case No.:27/3/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Deferred
9 HQ File :01/83/050/00122/AM19/	RLA File :05/24/040/00556/AM18/	Lic.No/Date:0510405871 14.03.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which are still awaited. U.O. issued 29.06.2018 and subsequent reminder on 30.7.2018 and 04.10.2018 and D.O letter dated 10.01.2019 and also D.O (DG) dated 25.03.2019. The case is re-listed for 04.04.2019.			

Case No.:28/3/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Deferred
10 HQ File :01/83/050/00123/AM19/	RLA File :05/24/040/00584/AM18/	Lic.No/Date:0510405885 16.03.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which are still awaited. U.O. issued 29.06.2018 and subsequent reminder on 30.7.2018 and 04.10.2018 and D.O letter dated			

10.01.2019 and also D.O (DG) on 25.03.2019. The case is re-listed for 04.04.2019.

11	Case No.:13/3/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
	HQ File :01/83/050/00108/AM19/	RLA File :05/24/040/00638/AM18/	Lic.No/Date:0510405970 26.03.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which are still awaited. U.O. issued 29.06.2018 and subsequent reminder on 30.7.2018 and 04.10.2018 and D.O letter dated 10.01.2019 and also D.O (DG) dated 25.03.2019. The case is re-listed for 04.04.2019.				

12	Case No.:65/3/83-ALC1/2018	Party Name:FOAMTECH ANTIFIRE COMPANY	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
	HQ File :01/83/050/00160/AM19/	RLA File :05/23/040/00008/AM19/	Lic.No/Date:0510406107 12.04.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. File alongwith reply of D/L furnished by the firm sent to Deptt. of IIP and again D/L reminder on 15.03.2019. The case is re-listed for 04.04.2019.				

13	Case No.:12/4/83-ALC1/2018	Party Name:JAICO ENTERPRISE LLP	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
	HQ File :01/83/050/00210/AM19/	RLA File :03/94/040/00017/AM19/	Lic.No/Date:0310820453 13.04.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which are still awaited. U.O. issued 29.06.2018 and subsequent reminder on 30.7.2018 and 04.10.2018 and D.O letter dated 10.01.2019 and also D.O (DG) dated 25.03.2019. The case is re-listed for 04.04.2019.				

14	Case No.:23/5/83-ALC1/2018	Party Name:MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
	HQ File :01/83/050/00293/AM19/	RLA File :03/95/040/01044/AM18/	Lic.No/Date:0310820477 16.04.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. File alongwith reply of D/L furnished by the firm sent to (DNM). The case is re-listed for 04.04.2019.				

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Case No.: 51/11/83-ALC1/2018	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Approved
HQ File :01/83/050/00823/AM19/	RLA File :07/24/040/00006/AM19/	Lic.No/Date:0710113147 18.04.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the as under:-			
Export Item	Qty.	Import Item	Qty.
PRINTED BOOKS = QTY	27000 Kg	RAINBOW MIRAGE 17 PT LATEX	1696 Kg

250000 NOS (Import content 1600 Kg)		IMPREGNATED PAPER IN VARIOUS COLOURS plus or minus	
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR COMMITTEE.

16	Case No.: 3/10/83-ALC1/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00723/AM19/	RLA File :09/24/040/00022/AM19/	Lic.No/Date:0910066170 24.04.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. File alongwith reply of D/L furnished by the firm sent to (SK) T.A. The case is re-listed for 04.04.2019.				

17	Case No.: 31/5/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00301/AM19/	RLA File :03/95/040/00047/AM19/	Lic.No/Date:0310820659 25.04.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to (S.K) T.A. The case is re-listed for 04.04.2019.				

18	Case No.: 82/8/83-ALC1/2018	Party Name: PRIVI ORGANICS INDIA LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Approved
	HQ File :01/83/050/00630/AM19/	RLA File :03/95/040/00046/AM19/	Lic.No/Date:0310820656 25.04.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

19	Case No.: 30/9/83-ALC1/2018	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00667/AM19/	RLA File :09/24/040/00509/AM18/	Lic.No/Date:0910066175 25.04.2018	Defer Date:04.04.2019
Decision : The Committee considered the case per agenda and decided to defer the case. File sent to (D.N) T.A. The case is re-listed for 04.04.2019.				

20	Case No.: 1/10/83-ALC1/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00721/AM19/	RLA File :09/24/040/00041/AM19/	Lic.No/Date:0910066200 07.05.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. File				

sent to (S.K) T.A). The case is re-listed for 04.04.2019

Case No.:35/10/83-ALC1/2018	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Approved
HQ File :01/83/050/00755/AM19/	RLA File :03/94/040/00083/AM19/	Lic.No/Date:0310820816 07.05.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the as under:-

Export Item	Qty.	Import Item	Qty.Recommended (in Kg)
CYAN OFFSET INK WITH DRIER (19% +/- 3% PIGMENT AND 37% +/- 3% SOLID RESIN)	1 Kg	PIGMENT FLUSHES CYAN (DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK (30%+/-2% PIGMENT AND 36%+/-2% SOLID RESIN)	0.59
		VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54%+/- 2%)	0.26
		POLYETHYLENE WAX	0.05
		COXI-OXIRETARDER	0.01
		PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND	0.01
		LITHOSPERSE 700S CS (KAOLIN CLAY)	0.01
		COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER)	0.02
		HEAVY MINERAL OIL	0.05

Export -II

Export Item	Qty.	Import Item	Qty. Recommended (in Kg)
MAGENTA OFFSET INK WITH DRIER (18% +/- 3% PIGMENT & 36% +/- 3% SOLID RESIN)	1 Kg	PIGMENT FLUSHES MAGENTA DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK (27%+/-2% PIGMENT AND 35%+/-2% SOLID RESIN)	0.61
		VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54% +/- 2%	0.24
		POLYETHYLENE WAX	0.05

	COXI-OXIRETARDER	0.01
	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND	0.02
	LITHOSPERSE 700S CS (KAOLIN CLAY)	0.01
	COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER)	0.02
	HEAVY MINERAL OIL	0.02

Export Item	Qty.	Import Item	Qty. Recommended (in Kg)
YELLOW OFFSET INK WITH DRIER (16 % +/- 3% PIGMENT & 38% +/- 3% SOLID RESIN)	1 Kg	PIGMENT FLUSHES YELLOW DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK (23%+/-2% PIGMENT AND 40%+/-2%SOLID RESIN)	0.62
		VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54% +/- 2%	0.2
		POLYETHYLENE WAX	0.05
		COXI-OXIRETARDER	0.01
		PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND	0.02
		HEAVY MINERAL OIL	0.07
		LITHOSPERSE 700S CS (KAOLIN CLAY)	0.01
		COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER)	0.02
		PUMPABLE ORANGE FLUSH(PIGMENT CONTENT 34 % AND SOLID CONTENT 36 % RESIN CONTENTS)	0.01

Export Item	Qty.	Import Item	Qty. Recommended (in Kg)
BLACK OFFSET INK WITH DRIER (21% +/-3% PIGMENT & 36 % +/-3% SOLID RESIN)	1 Kg	CARBON BLACK	0.19

	ALKALI BLUE FLUSH (PIGMENT CONTENT 40%+/-2% AND SOLID RESIN 40%+/-2%)	0.05
	POLYETHYLENE WAX	0.05
	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54%+/-2%	0.51
	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND	0.02
	HEAVY MINERAL OIL	0.1
	COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER)	0.02
	LITHOSPERSE 700S CS (KAOLIN CLAY)	0.01
	COXI-OXIRETARDER	0.02
	ALKYD RESIN NAMELY SOYA LONG OIL ALKYD RESIN HAVING SOLID CONTENT 100%	0.05

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:11/7/83-ALC1/2018	Party Name:NAV NIRMAN FORMWORKS SYSTEMS PVT LTD	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
22	HQ File :01/83/050/00481/AM19/	RLA File :09/24/040/00648/AM18/	Lic.No/Date:0910066207 09.05.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 10.01.2019 and reminder dated 18.03.2019 issued. The case is re-listed for 04.04.2019.				

	Case No.:12/7/83-ALC1/2018	Party Name:ROCKWOOL (INDIA) PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
23	HQ File :01/83/050/00482/AM19/	RLA File :09/24/040/00064/AM19/	Lic.No/Date:0910066224 11.05.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L issued 6.12.2018 and reminder dated 18.03.2019. The case is re-listed for 04.04.2019.				

	Case No.:2/10/83-ALC1/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
24	HQ File :01/83/050/00722/AM19/	RLA File :09/24/040/00070/AM19/	Lic.No/Date:0910066230 11.05.2018	Defer Date:04.04.2019
Decision :: The Committee considered the case as per agenda and decided to defer the case. File				

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sent to (S.K)T.A. The case is re-listed for 04.04.2019.

25	Case No.: 5/10/83-ALC1/2018	Party Name: SUNSHIELD CHEMICALS LTD.	Meet No/Date: 11/83- ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00725/AM19/	RLA File :03/95/040/00118/AM19/	Lic.No/Date:0310821059 17.05.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to (DNM) T.A. The case is re-listed for 04.04.2019.				

26	Case No.: 68/8/83-ALC1/2018	Party Name: FEROLITE JOINTINGS LTD.	Meet No/Date: 11/83- ALC1/2018 28.02.2019	Status: Case Approved
	HQ File :01/83/050/00616/AM19/	RLA File :05/23/040/00083/AM19/	Lic.No/Date:0510406634 28.05.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the as under:-

Export Item	Qty./Kg	Import Item	Qty. recommended (in Kg)
NAM Jointing Sheets of other mineral substances Grade (NAM37/ NAM37C/ NAM37FX/ NAM39/ NAM39I/ NAM39I SOFT/ NAM39HARD/ NAM39SKM/ NAM49/ NAM 49SOFT / NAM49I SOFT /NAM200)	550000.00	Acrylonitrile Butadine Rubber Kumho Grade KNB35H/ N230S / NBR3280	69960.00
		Cellulose pulp / Arbocel ZZ 8/1- G	17490.00
		Bleached Hard Wood Craft Pulp	29150.00
NAM Jointing Sheets of other mineral substances Grade (NAM37Steel/ NAM39 Steel/NAM49Steel/ NAM200Steel)	30000.00	Acrylonitrile Butadine Rubber Kumho Grade KNB35H/ N230S / NBR3280	3816.00
		Cellulose pulp / Arbocel ZZ 8/1- G	954.00
		Bleached Hard Wood Craft Pulp	1590.00
NAM Jointing Sheets of other mineral substances Grade (NAM32/ NAM32CR/NAM42GF/ NAM45CF / NAM30 /NAM30Y / NAM31 / NAM33)	35000.00	Acrylonitrile Butadine Rubber Kumho Grade KNB35H/ N230S / NBR328049SOFT / NAM49I SOFT /NAM200)	5194.00
		Aramid Pulp 0502/ Kevlar Pulp 8F982	1855.00
		Rockwool Mineral Fibres / Rockseal RS440 / Rockseal RS480	7420.00
NAM Asbestos Jointing Sheets of other mineral substances	5000.00	Acrylonitrile Butadine Rubber Kumho Grade KNB35H/ N230S / NBR3280	742.00

Grade (NAM32Steel/ NAM42GF Steel/NAM45CF Steel/ NAM30Steel / NAM30Y Steel)	Aramid Pulp 0502/ Kevlar Pulp 8F982	265.00
	Rockwool Mineral Fibres / Rockseal RS440 / Rockseal RS480	1060.00

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

27	Case No.: 57/6/83- ALC1/2018	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00425/AM19/	RLA File :03/94/040/00140/AM19/	Lic.No/Date:0310821284 29.05.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued by (DNM) T.A. The case is re-listed for 04.04.2019.				

28	Case No.: 29/5/83-ALC1/2018	Party Name:ARCL ORGANICS LIMITED,	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00299/AM19/	RLA File :02/24/040/00039/AM19/	Lic.No/Date:0210208489 08.06.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 07.01.2019 issued . The case is re-listed for 04.04.2019.				

29	Case No.: 58/7/83-ALC1/2018	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00528/AM19/	RLA File :02/24/040/00034/AM19/	Lic.No/Date:0210208488 08.06.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to (DNM) T.A.The case is re-listed for 04.04.2019				

30	Case No.: 65/8/83-ALC1/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00613/AM19/	RLA File :09/24/040/00088/AM19/	Lic.No/Date:0910066320 11.06.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case . File sent to (SK) T.A. The case is re-listed for 04.04.2019.				

31	Case No.: 47/5/83- ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00317/AM19/	RLA File :05/24/040/00167/AM19/	Lic.No/Date:0510406931 20.06.2018	Defer Date:04.04.2019

Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The D.O letter 14.01.2019 issued and D.O (DG) 25.03.2019 issued. The case is re-listed for 04.04.2019.

32	Case No.: 64/8/83-ALC1/2018	Party Name:ELITE LAMINATES PVT LTD	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00612/AM19/	RLA File :09/24/040/00140/AM19/	Lic.No/Date:0910066364 20.06.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 12.02.2019 and reminder dated 18.03.2019. The case is re-listed for 04.04.2019.				

33	Case No.: 26/6/83-ALC1/2018	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Rejected
	HQ File :01/83/050/00394/AM19/	RLA File :03/95/040/00783/AM18/	Lic.No/Date:0310821823 21.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 05.12.2018 and final reminder dated 14.01.2019 issued.				

34	Case No.: 27/6/83-ALC1/2018	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Rejected
	HQ File :01/83/050/00395/AM19/	RLA File :03/95/040/00660/AM18/	Lic.No/Date:0310821821 21.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 05.12.2018 and final reminder dated 14.01.2019 issued .				

35	Case No.: 52/11/83-ALC1/2018	Party Name: BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00824/AM19/	RLA File :07/24/040/00077/AM19/	Lic.No/Date:0710113494 27.06.2018	Defer Date:04.04.2019

Decision : Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
PRINTED BOOKS= QTY 44300 nos	1 Kg	PRINTING THIN PAPER UNCOATED, 28gsm, 83 cm	1.12 Kg/Kg Content contained in export product or applied Qty which ever is less.
PRINTED BOOKS= Qty 309600 nos	1 Kg	PRINTING THIN PAPER UNCOATED, 28gsm, 66 cm	1.12 Kg/Kg Content contained in export Product or applied Qty which ever is less.
		VINYL BOOK COVER IN VARIOUS COLOURS	1.05 Kg/Kg content contained in the export product or applied Qty which ever is less.
		PU BOOK COVER IN VARIOUS COLOURS	1.05 Kg/Kg content contained in the export product or applied Qty whichever is less.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:45/5/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Deferred
HQ File :01/83/050/00315/AM19/	RLA File :05/24/040/00184/AM19/	Lic.No/Date:0510406992 28.06.2018	Defer Date:04.04.2019

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Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The D.O letter 10.01.2019 issued by DGFT and D.O (DG) 25.03.2019. The case is re-listed for 04.04.2019.

Case No.:79/6/83-ALC1/2018	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Approved
HQ File :01/83/050/00447/AM19/	RLA File :06/24/040/00015/AM19/	Lic.No/Date:0610038914 02.07.2018	Defer Date:

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Decision : The Committee considered the case as per agenda and decided to ratify the as under:-

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
CADMIUM SULFIDE	1 Kg	CADMIUM METAL STICKS 99.99%	0.81
		SODIUM SULPHIDE RED FLAKES 60% 1500 PPM	0.90

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 13/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Approved
HQ File :01/83/050/00381/AM19/	RLA File :03/95/040/00278/AM19/	Lic.No/Date:0310822109 04.07.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the as under:-

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
TARTRAZINE (C.I. NO. 19140) (DYE CONTENT 87%)	1 Kg	Dimethyl Acetyl Succinate 98% Min	0.428
		Sulphanilic Acid 99% Min	0.847
		Sodium Nitrite 98% Min	0.315
		Caustic Soda 99% Min	0.270
		Soda Ash 99% Min	0.570

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 14/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Approved
HQ File :01/83/050/00382/AM19/	RLA File :03/95/040/00279/AM19/	Lic.No/Date:0310822113 04.07.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
TARTRAZINE (C.I. NO. 19140) (DYE CONTENT 87%)	1 Kg	Dimethyl Acetyl Succinate 98% Min	0.428
		Sulphanilic Acid 99% Min	0.847
		Sodium Nitrite 98% Min	0.315
		Caustic Soda 99% Min	0.270
		Soda Ash 99% Min	0.570

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 19/6/83-ALC1/2018	Party Name: ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date: 11/83- ALC1/2018 28.02.2019	Status: Case Approved
HQ File :01/83/050/00387/AM19/	RLA File :03/95/040/00083/AM19/	Lic.No/Date:0310822110 04.07.2018	Defer Date:04.04.201 9
Decision : The Committee considered the case as per agenda and decided to ratify the as under:			
Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
TARTRAZINE (C.I. NO. 19140) (DYE CONTENT 87%)	1 Kg	Dimethyl Acetyl Succinate	0.428
		Sulphanilic Acid	0.847
		Sodium Nitrite	0.315
		Caustic Soda	0.270
		Soda Ash	0.570
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 98/6/83-ALC1/2018	Party Name: MEGHMANI ORGANICS LTD	Meet No/Date: 11/83- ALC1/2018 28.02.2019	Status: Case Approved
HQ File :01/83/050/00466/AM19/	RLA File :08/24/040/00066/AM19/	Lic.No/Date:0810142966 04.07.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the as under:			
Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
BIFENTHRIN TECHNICAL 95% MINIMUM	1 Kg	L. C. ACID (2,-DIMETHYL-3-TRIFLORO PROPENYL CYCLO PROPANE CARBOLIC ACID)	0.675
		BIFENTHRIN ALCOHOL (2-METHYL-3- BIPHENYLMETHANOL	0.500
		DIMETHYL FORMAMIDE	0.018
		THIONYL CHLORIDE	0.330
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 99/6/83- ALC1/2018	Party Name: ATUL LIMITED,	Meet No/Date: 11/83- ALC1/2018 28.02.2019	Status: Case Deferred
HQ File :01/83/050/00467/AM19/	RLA File :08/24/040/00083/AM19/	Lic.No/Date:0810142953 04.07.2018	Defer Date:04.04.2019

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Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 14.01.2019 and subsequent reminder dated 18.03.2019. The case is re-listed for 04.04.2019

43	Case No.: 92/5/83-ALC1/2018	Party Name:CRYSTAL CROP PROTECTION LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Rejected
	HQ File :01/83/050/00362/AM19/	RLA File :05/23/040/00178/AM19/	Lic.No/Date:0510407197 16.07.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 14.01.2019.				

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Case No.:9/7/83-ALC1/2018	Party Name:SHREE JAGANNATHJI STERLING PRODUCTS PVT. LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Approved
HQ File :01/83/050/00479/AM19/	RLA File :05/24/040/00168/AM19/	Lic.No/Date:0510407225 18.07.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the as under:			
Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
Gold leaf , gold flake , gold foil , gold varakh Note: Purity of Gold in Import & Export should match.	10.0Kg	GOLD BAR ,STRIP	10.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.: 6/6/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00374/AM19/	RLA File :31/83/040/00057/AM19/	Lic.No/Date:3110067118 20.07.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case File alongwith reply of D/L furnished by the firm sent to (DNM)T.A. The case is re-listed for 04.04.2019.				

46	Case No.: 34/6/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00402/AM19/	RLA File :03/95/040/00321/AM19/	Lic.No/Date:0310822467 20.07.2018	Defer Date:04.04.2019
Decision : The Committee consider the case as per agenda and decided to defer the case as per decision taken by Committee. File sent to (DNM) T.A. The case is re-listed for 04.04.2019.				

47	Case No.: 16/7/83-ALC1/2018	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00486/AM19/	RLA File :05/24/040/00250/AM19/	Lic.No/Date:0510407372 31.07.2018	Defer Date:04.04.2019
Decision : The Committee consider the case as per agenda and decided to defer the case. Details forwarded by the firm is for some other export item as such details may again be asked.				

48	Case No.: 78/6/83-ALC1/2018	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Approved
	HQ File :01/83/050/00446/AM19/	RLA File :08/24/040/00117/AM19/	Lic.No/Date:0810143152 01.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

49	Case No.: 29/7/83-ALC1/2018	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00499/AM19/	RLA File :03/94/040/00369/AM19/	Lic.No/Date:0310822810 02.08.2018	Defer Date:04.04.2019
Decision: The Committee consider the case as per agenda and decided to defer the case as per decision taken by Committee. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.				

50	Case No.: 20/7/83-ALC1/2018	Party Name: GREENLAM INDUSTRIES LIMITED.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00490/AM19/	RLA File :05/23/040/00211/AM19/	Lic.No/Date:0510407426 03.08.2018	Defer Date:04.04.2019
Decision : The Committee consider the case as per agenda and decided to defer the case as per decision taken by Committee. File sent to Dept of IIP. The case is re-listed for 04.04.2019.				

51	Case No.: 27/7/83-ALC1/2018	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00497/AM19/	RLA File :03/94/040/00339/AM19/	Lic.No/Date:0310822846 03.08.2018	Defer Date:04.04.2019
Decision : The Committee consider the case as per agenda and decided to defer the case. D/L dated 18.03.2019. The case is re-listed for 04.04.2019.				

52	Case No.: 43/8/83-ALC1/2018	Party Name:SOLAR CHEMFERTS PVT.LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
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HQ File :01/83/050/00591/AM19/	RLA File :03/95/040/00378/AM19/	Lic.No/Date:0310822834 03.08.2018	Defer Date:04.04.2019
Decision : The Committee consider the case as per agenda and decided to defer the case as per decision taken by Committee. D/L dated 18.03.2019. The case is re-listed for 04.04.2019.			

Case No.:4/10/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
HQ File :01/83/050/00724/AM19/	RLA File :03/95/040/00388/AM19/	Lic.No/Date:0310822838 03.08.2018	Defer Date:04.04.2019
Decision : The Committee consider the case as per agenda and decided to defer the case. File sent to (DNM) T.A. The case is re-listed for 04.04.2019.			

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Case No.:50/11/83-ALC1/2018	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
HQ File :01/83/050/00822/AM19/	RLA File :07/24/040/00115/AM19/	Lic.No/Date:0710113680 03.08.2018	Defer Date:04.04.2019
Decision : : The Committee considered the case as per agenda and decided to ratify the as under:			
Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
PRINTED BOOKS= Qty 50000 nos (contains Thinopaque Uncoated Thin Printing Paper 36 gsm,670 mm Plus or Minus)	1 Kg	THINOPAQUE UNCOATED THIN PRINTING PAPER, 36 gsm,670mm Plus or Minus	1.12 Kg/Kg content contained in the export product or applied Qty whichever is less.

	Case No.:3/7/83-ALC1/2018	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
55	HQ File :01/83/050/00473/AM19/	RLA File :05/23/040/00204/AM19/	Lic.No/Date:0510407465 07.08.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case D/L. dated 18.03.2019. The case is re-listed for 04.04.2019.				

	Case No.: 36/10/83-ALC1/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
56	HQ File :01/83/050/00756/AM19/	RLA File :03/94/040/00405/AM19/	Lic.No/Date:0310822881 07.08.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer . D/L dated 18.03.2019 issued by DGFT. The case is re-listed for 04.04.2019				

57	Case No.:42/7/83-ALC1/2018	Party Name:HIMADRI SPECIALITY CHEMICAL	Meet No/Date:11/83-ALC1/2018	Status:Case Deferred
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	LTD	28.02.2019	
HQ File :01/83/050/00512/AM19/	RLA File :02/24/040/00068/AM19/	Lic.No/Date:0210208631 09.08.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case . File alongwith reply of D/L furnished by the firm sent to Deptt. of IIP. The case is re-listed for 04.04.2019.			

	Case No.: 65/9/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status: Case Deferred
58	HQ File :01/83/050/00702/AM19/	RLA File :03/95/040/00440/AM19/	Lic.No/Date:0310822958 09.08.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.				

	Case No.: 59/6/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status: Case Deferred
59	HQ File :01/83/050/00427/AM19/	RLA File :31/83/040/00069/AM19/	Lic.No/Date:3110067140 14.08.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.				

	Case No.: 60/6/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status: Case Approved
	HQ File :01/83/050/00428/AM19/	RLA File :31/83/040/00070/AM19/	Lic.No/Date:3110067141 14.08.2018	Defer Date:
60	Decision : The Committee considered the case as per agenda and decided to ratify the as under:			
	Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
	PIGMENT YELOW 154 C.I.NO.11781	1 Kg	5 ACETO ACETYL AMINO BENZIMIDAZOLONE (5AABI)	0.60 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.: 16/8/83-ALC1/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status: Case Deferred
61	HQ File :01/83/050/00564/AM19/	RLA File :03/94/040/00432/AM19/	Lic.No/Date:0310823039 14.08.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.				

62	Case No.: 37/10/83- ALC1/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status: Case Deferred
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HQ File :01/83/050/00757/AM19/	RLA File :03/94/040/00434/AM19/	Lic.No/Date:0310823042 14.08.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.			

Case No.:38/10/83-ALC1/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Deferred
63 HQ File :01/83/050/00758/AM19/	RLA File :03/94/040/00433/AM19/	Lic.No/Date:0310823040 14.08.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.			

Case No.:17/8/83-ALC1/2018	Party Name:INCO COLOURS INDIA PVT.LTD.	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Deferred
64 HQ File :01/83/050/00565/AM19/	RLA File :03/94/040/00358/AM19/	Lic.No/Date:0310823144 20.08.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.			

Case No.:56/8/83-ALC1/2018	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Deferred
65 HQ File :01/83/050/00604/AM19/	RLA File :03/95/040/00475/AM19/	Lic.No/Date:0310823156 20.08.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 28.01.2019 and subsequent reminder dated 18.03.2019 issued .The case is re-listed for 04.04.2019.			

Case No.:102/6/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Deferred
66 HQ File :01/83/050/00470/AM19/	RLA File :31/83/040/00073/AM19/	Lic.No/Date:3110067161 24.08.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 14.01.2019 and subsequent reminder dated 18.03.2019 issued. The case is re-listed for 04.04.2019.			

Case No.:2/7/83-ALC1/2018	Party Name: SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Approved
67 HQ File :01/83/050/00472/AM19/	RLA File :05/24/040/00304/AM19/	Lic.No/Date:0510407603 24.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda and noted that the similar case S.No M-403 above.			

68 Case No.:21/8/83-ALC1/2018	Party Name:GALAXY	Meet No/Date:11/83-	Status:Case
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	SURFACTANTS LTD.,	ALC1/2018 28.02.2019	Deferred
HQ File :01/83/050/00569/AM19/	RLA File :03/94/040/00383/AM19/	Lic.No/Date:0310823273 24.08.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 14.12.2018 and subsequent reminder dated 18.03.2019 issued. The case is re-listed for 04.04.2019.			

69	Case No.:22/8/83-ALC1/2018	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
	HQ File :01/83/050/00570/AM19/	RLA File :03/94/040/00384/AM19/	Lic.No/Date:0310823267 24.08.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.				

70	Case No.:44/8/83-ALC1/2018	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Approved
	HQ File :01/83/050/00592/AM19/	RLA File :03/95/040/00486/AM19/	Lic.No/Date:0310823245 24.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the as under:				
	Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
	CLOVE LEAF OIL(RECT)85% MINIMUM EUGENOL CONTENT	10000.000 Kg	CLOVE LEAF OIL	10100 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

71	Case No.:64/9/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
	HQ File :01/83/050/00701/AM19/	RLA File :03/95/040/00521/AM19/	Lic.No/Date:0310823260 24.08.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.				

72	Case No.:50/7/83-ALC1/2018	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Approved
	HQ File :01/83/050/00520/AM19/	RLA File :05/24/040/00319/AM19/	Lic.No/Date:0510407637 28.08.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
Scholl Eulactol Heel Balm Gold	1 Kg	TEGOSOFT DO (Decyl oleate)	0.0905
		DEHYMULS F	0.1007
		DRAGOSANTOL 100 (Bisabolol)	0.00102
		CYNERGY TK	0.00102
		VITAMIN E ACETATE (Tocopheryl Acetate)	0.00102
		Xiameter PMX200 Silicone Fluid 100CS (Dimethicone DC-200,100 cSt)	0.0905
		Paraffin Wax 60-63	0.0204
		Drieline PF	0.00102
		EP-USP Lanolin	0.0510
		D-PANTHENOL USP	0.00714
		WHITE PET JELLY BP (White Soft Paraffin)	0.050
		CARBOPOL - Ultrez 10 (Carbomer Ultrez 10)	0.0035
		Euxyl K340	0.0100

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

73	Case No.: 48/7/83-ALC1/2018	Party Name:MALDEEP CATALYSTS PVT.LTD	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00518/AM19/	RLA File :52/24/040/00036/AM19/	Lic.No/Date:5210042748 30.08.2018	Defer Date:04.04.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 22.11.2018 and reminder dated 11.02.2019 issued. File sent to (DNM). The case is re-listed for 04.04.2019.			

74	Case No.: 31/8/83-ALC1/2018	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Approved
	HQ File :01/83/050/00579/AM19/	RLA File :03/94/040/00482/AM19/	Lic.No/Date:0310823470 31.08.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
BETA CYFLUTHRIN TECHNICAL	1 kg	ACRYLONITRILE	0.2365
		ACETONITRILE	0.0042
		DIMETHYL FORMAMIDE	0.0084
		ISOBUTYLENE	0.2461
		HEXANE	0.2009
		TRIETHYLAMINE	0.0583
		CAUSTIC SODA FLAKES	0.0427
		ETHYLENE DICHLORIDE	0.0003
		TOLUENE	0.0397
		4-FLUORO-3-PHENOXYBENZALDEHYDE (4-FLUORO-M-PHENOXYBENZALDEHYDE (FMPB OR 4-FPBA)	0.589
		SODIUM CYANIDE(NACN)	0.1887
		ACETIC ACID	0.0031
		ISOPROPYL ALCOHOL(IPA)	0.0983

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

75	Case No.: 33/8/83-ALC1/2018	Party Name:PRASAD INTERNATIONAL PRIVATE LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00581/AM19/	RLA File :08/24/040/00174/AM19/	Lic.No/Date:0810143378 31.08.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case.. File sent to (DNM). The case is re-listed for 04.04.2019.				

76	Case No.: 33/8/83-ALC1/2018	Party Name:PRASAD INTERNATIONAL PRIVATE LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00581/AM19/	RLA File :08/24/040/00174/AM19/	Lic.No/Date:0810143378 31.08.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case.. File sent to (DNM). The case is re-listed for 4.04.2019.				

77	Case No.: 27/8/83-ALC1/2018	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00575/AM19/	RLA File :03/94/040/00385/AM19/	Lic.No/Date:0310823510 04.09.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the				

case. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.

7 8	Case No.: 51/7/83-ALC1/2018	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status: Case Approved
	HQ File :01/83/050/00521/AM19/	RLA File :05/23/040/00252/AM19/	Lic.No/Date:0510407691 05.09.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the as under:				
7 8	Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
	Antimony Trisulphide	1 Kg	Antimony Concentrate containing 55% to 62% of Sb content with moisture 7%- 10%	1.237 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

79	Case No.: 78/7/83- ALC1/2018	Party Name:ORIENT ABRASIVES LTD	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00548/AM19/	RLA File :03/95/040/00485/AM19/	Lic.No/Date:0310823572 05.09.2018	Defer Date:04.04.2019
Decision: The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.				
80	Case No.: 63/7/83- ALC1/2018	Party Name:VIJAYNAGAR BIO TECH PRIVATE LIMITED	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00533/AM19/	RLA File :26/24/040/00008/AM19/	Lic.No/Date:2610012849 06.09.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.				

81	Case No.: 35/9/83-ALC1/2018	Party Name:RAAH HOME SOLUTIONS LLP	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00672/AM19/	RLA File :03/95/040/00570/AM19/	Lic.No/Date:0310823649 07.09.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 07.02.2019 and reminder dated 18.03.2019 issued. The case is re-listed for 04.04.2019.				

82	Case No.: 88/8/83-ALC1/2018	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00636/AM19/	RLA File :06/24/040/00031/AM19/	Lic.No/Date:0610038977 14.09.2018	Defer Date:04.04.2019

Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 07.03.2019 issued. The case is re-listed for 04.04.2019.

83	Case No.: 36/8/83-ALC1/2018	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00584/AM19/	RLA File :08/24/040/00099/AM19/	Lic.No/Date:0810143478 18.09.2018	Defer Date:04.04.2019

Decision : The Committee considered the case as per agenda and decided to defer the case . D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.

84	Case No.: 76/7/83-ALC1/2018	Party Name:GEREME INDIA LLP	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00546/AM19/	RLA File :05/23/040/00265/AM19/	Lic.No/Date:0510407845 19.09.2018	Defer Date:04.04.2019

Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.

85	Case No.: 60/9/83-ALC1/2018	Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Rejected
	HQ File :01/83/050/00697/AM19/	RLA File :04/24/040/00119/AM19/	Lic.No/Date:0410164695 19.09.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.11.2018 and reminder dated 11.2.2019 issued .

86	Case No.: 35/8/83-ALC1/2018	Party Name:GSP CROP SCIENCE PVT. LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00583/AM19/	RLA File :08/24/040/00204/AM19/	Lic.No/Date:0810143503 20.09.2018	Defer Date:04.04.2019

Decision: The Committee considered the case as per agenda and decided the case. D/L dated 11.02.2019 and subsequent reminder dated 18.03.2019. The case is re-listed for 04.04.2019.

87	Case No.: 14/8/83-ALC1/2018	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Rejected
	HQ File :01/83/050/00562/AM19/	RLA File :03/95/040/00474/AM19/	Lic.No/Date:0310823907 21.09.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 11.02.2019 and subsequent reminder dated 18.02.2019 issued. The case is re-listed dated 04.04.2019.

88	Case No.: 23/8/83-ALC1/2018	Party Name:CROPNOSYS	Meet No/Date:11/83-	Status: Case
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	(INDIA) PRIVATE LIMITED	ALC1/2018 28.02.2019	Deferred
HQ File :01/83/050/00571/AM19/	RLA File :03/94/040/00526/AM19/	Lic.No/Date:0310823954 24.09.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.			

Case No.: 72/8/83-ALC1/2018	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status: Case Approved
HQ File :01/83/050/00620/AM19/	RLA File :05/24/040/00360/AM19/	Lic.No/Date:0510407903 26.09.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the as under:			
Export Item	Qty.	Import Item	Qty. recommended (in gms)
Rough Skin Remover (Dry Skin Exfoliator)	1 Kg	Tromethamine	7.14
		Fragrance LN46861	1.428
		Stearic Acid BP Powder	16.014
		White Beeswax (Cera Alba)	16.014
		Lactic acid	1.02
		Multifruit BSC	2.616
		Pumice Grains No. 3	204.0
		Cetyl Esters Wax	16.014
		Paraffin Wax 52-54	201.654
		Tegin M Glyceryl Stearate Veg	16.014
		Euxyl K340	6.12
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.: 53/11/83- ALC1/2018	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status: Case Deferred
HQ File :01/83/050/00825/AM19/	RLA File :07/24/040/00153/AM19/	Lic.No/Date:0710113915 26.09.2018	Defer Date:04.04.2019

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
PRINTED BOOKS=Qty 287388 nos =containing of Printing Thin Paper Uncoated 28gsm,780mm & Printing Thin Paper Uncoated 28gsm,720mm & Rainbow Book Cover 264gsm Cover Material	1 Kg	PRINTING THIN PAPER- UNCOATED 28gsm, 780mm	1.12 Kg/Kg content contained in the export product or applied Qty whichever is less.
		PRINTING THIN PAPER- UNCOATED 28gsm, 720mm	1.12 Kg/Kg content contained in the export product or applied Qty whichever is less.
		RAINBOW BOOK COVER 264gsm, COVER MATERIAL	1.05 Kg/Kg content contained in the export product or applied Qty whichever is less..

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

91	Case No.:26/8/83-ALC1/2018	Party Name:HEMANI INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Rejected
	HQ File :01/83/050/00574/AM19/	RLA File :03/94/040/00525/AM19/	Lic.No/Date:0310824084 01.10.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 19.10.2018 and final reminder dated 11.02.2019 issued .				

92	Case No.:15/10/83-ALC1/2018	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
	HQ File :01/83/050/00735/AM19/	RLA File :03/95/040/00624/AM19/	Lic.No/Date:0310824114 01.10.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to (DNM) T.A. The case is re-listed for 04.04.2019.				

93	Case No.:70/8/83-ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
	HQ File :01/83/050/00618/AM19/	RLA File :05/23/040/00288/AM19/	Lic.No/Date:0510407962 03.10.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case				

as per decision taken by the Committee. File sent to Deptt. IIP. The case is re-listed for 04.04.2019.

94	Case No.: 86/8/83-ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Approved
	HQ File :01/83/050/00634/AM19/	RLA File :05/23/040/00287/AM19/	Lic.No/Date:0510407961 03.10.2018	Defer Date:
Decision : The Committee considered the case as per agenda and noted that the request of firm had been withdrawn of their application.				

95	Case No.: 87/8/83-ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00635/AM19/	RLA File :05/23/040/00289/AM19/	Lic.No/Date:0510407960 03.10.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been withdrawn of their application.				

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Case No.:30/10/83-ALC1/2018	Party Name:RAJ BORAX PVT. LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Approved
HQ File :01/83/050/00750/AM19/	RLA File :03/95/040/00360/AM19/	Lic.No/Date:0310824145 03.10.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the as under:			
Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
BORAX DECAHYDRATE CRYSTAL	1 MT	BORAX PENTAHYDRATE	0.80 M.T
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

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Case No.:2/8/83-ALC1/2018	Party Name:DETPAK INDIA PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Approved
HQ File :01/83/050/00550/AM19/	RLA File :03/94/040/00608/AM19/	Lic.No/Date:0310824222 04.10.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the as under:			
Export Item	Qty./Kg	Import Item	Qty. recommended (in Kgs)
Paper Bags	1,93,33,333	Relevant BLEACHED GR (Paper)	1.017 Kg/Kg content contained in export

			product or applied Qty whichever is less.
		Relevant PEFC FIBERGREEN (Paper)	1.042 Kg/Kg content contained in export product or applied Qty whichever is less.
		Relevant Paper Roll	1.02 Kg/Kg content contained in export product or applied Qty whichever is less.
Subway Oven Paper	8,07,69,231 Kgs	Relevant Paper Rope	1.019 Kg/Kg content contained in export product or applied Qty whichever is less.
6oz Cups	6,66,667	Relevant Aracell Ovenable paper in roll form	1.03 Kg/Kg content contained in export product or applied Qty whichever is less.
8oz Cups	6,41,026	Relevant Paper Board Cub	1.03 Kg/Kg content contained in export product or applied Qty whichever is less.
12oz Cups	5,26,316	Relevant Paper Board Cupforma	1.03 Kg/Kg content contained in export product or applied Qty whichever is less.

RA concerned may take necessary action under Para 4.7 of IHP as per above decision of NORMS COMMITTEE

98	Case No.: 39/8/83-ALC1/2018	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00587/AM19/	RLA File :08/24/040/00386/AM18/	Lic.No/Date:0810143619 04.10.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. file sent to (DNM) T.A. The case is re-listed for 04.04.2019.				

99	Case No.: 62/9/83-ALC1/2018	Party Name:DNS FINE CHEMICALS & LABORATORIES (P) LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00699/AM19/	RLA File :03/94/040/00524/AM19/	Lic.No/Date:0310824225 04.10.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer the case. The case is re-listed for 04.04.2019.				

100	Case No.: 12/10/83-	Party Name:TRISTAR	Meet No/Date:11/83-	Status: Case
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ALC1/2018	INTERMEDIATES PVT.LTD.,	ALC1/2018 28.02.2019	Approved
HQ File :01/83/050/00732/AM19/	RLA File :03/95/040/00569/AM19/	Lic.No/Date:0310824229 04.10.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:34/9/83-ALC1/2018	Party Name: Rise Chemical Industries U.P	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
HQ File :01/83/050/00671/AM19/	RLA File :03/95/040/00035/AM19/	Lic.No/Date:0610038995 05.10.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 14.01.2019 and subsequent reminder dated 18.03.2019. The case is re-listed for 04.04.2019.			

Case No.:28/10/83-ALC1/2018	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
HQ File :01/83/050/00748/AM19/	RLA File :03/95/040/00668/AM19/	Lic.No/Date:0310824325 09.10.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 28.01.2019 and subsequent reminder dated 18.03.2019. The case is re-listed for 04.04.2019.			

Case No.:51/8/83-ALC1/2018	Party Name:JOCIL LTD.,	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
HQ File :01/83/050/00599/AM19/	RLA File :66/24/040/00005/AM19/	Lic.No/Date:6610000016 10.10.2018	Defer Date:28.02.2019
Decision: The Committee considered the case as per agenda and noted that the Regional Authority issued the license in Para 4.07 in spite of the fact that import item facts under chapter 15 Regional Authority vide their letter dated 14.02.2019 the have the firm to pay the Customs duty with Interest and surrender the advance authorisations. To this firm submitted the reply and requested for Personal hearing. As such, applicant is granted Personal hearing to explain their case in the Committee.			

Case No.:10/10/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
HQ File :01/83/050/00730/AM19/	RLA File :05/24/040/00385/AM19/	Lic.No/Date:0510408054 10.10.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IPP. The case is re-listed for 04.04.2019.			

105	Case No.:37/8/83-ALC1/2018	Party Name:INDOTAN	Meet No/Date:11/83-	Status:Case
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	CHEMICALS LTD.,	ALC1/2018 28.02.2019	Approved
HQ File :01/83/050/00585/AM19/	RLA File :02/24/040/00098/AM19/	Lic.No/Date:0210208740 11.10.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer the Case as per decision by the committee. File sent to (SK) T.A. The case is re-listed 04.04.2019.			

106	Case No.: 74/8/83-ALC1/2018	Party Name:PROEC ENERGY LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00622/AM19/	RLA File :05/24/040/00391/AM19/	Lic.No/Date:0510408082 11.10.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 18. 03.2019 issued by DGFT. The case is re-listed for 04.04.2019.				

107	Case No.: 52/8/83-ALC1/2018	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00600/AM19/	RLA File :34/24/040/00238/AM19/	Lic.No/Date:3410044591 15.10.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 18,03.2019 issued . The case is re-listed for 04.04.2019.				

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Case No.:63/9/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
HQ File :01/83/050/00700/AM19/	RLA File :03/94/040/00646/AM19/	Lic.No/Date:0310824450 15.10.2018	Defer Date:04.04.2019

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
POUR POINT DEPRESSANT EX-9000 (50% ACTIVE)	1 Kg	ALPHA OLEFIN C20-24	0.220
		ALPHA OLEFIN C24-28	0.0258
		ALPHA OLEFIN C30+	0.013
		FATTY ALCOHOL C18-22	0.161
		MALEIC ANHYDRIDE	0.080
		TOLUENE	0.501

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

109	Case No.: 57/8/83-	Party Name:MADRAS	Meet No/Date:11/83-	Status: Case
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ALC1/2018	FLUORINE PRIVATE LIMITED,	ALC1/2018 28.02.2019	Deferred
HQ File :01/83/050/00605/AM19/	RLA File :04/24/040/00151/AM19/	Lic.No/Date:0410164787 16.10.2018	Defer Date:04.04.2019
Decision :: The Committee considered the case as per agenda and decided to defer the case. File sent to (DNM) T.A. The case is re-listed for 04.04.2019.			

Case No.:13/10/83-ALC1/2018	Party Name:MICAS ORGANICS LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
110 HQ File :01/83/050/00733/AM19/	RLA File :03/95/040/00657/AM19/	Lic.No/Date:0310824509 17.10.2018	Defer Date:04.04.2019
Decision :: The Committee considered the case as per agenda and decided to defer the case. D/L dated 14.02.2019 and subsequent reminder dated 18. 03.2019 issued. The case is re-listed for 04.04.2019.			

Case No.:27/10/83-ALC1/2018	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
111 HQ File :01/83/050/00747/AM19/	RLA File :03/95/040/00678/AM19/	Lic.No/Date:0310824492 17.10.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.			

Case No.:3/9/83-ALC1/2018	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Approved
HQ File :01/83/050/00640/AM19/	RLA File :05/24/040/00403/AM19/	Lic.No/Date:0510408156 18.10.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the as under:			
Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
Calcium Octoate 10% Where the Calcium content in the Export Item is less than 10% the entitlement of the raw material (Import Items) shall be reduced proportionately.	1 Kg	Isononanoic Acid	0.30 Kg
		Normal Butanol	0.04 Kg
		LOW AROMATIC WHITE SPIRIT(LAWS)	0.44 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11 3	Case No.:5/9/83-ALC1/2018	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Approved
	HQ File :01/83/050/00642/AM19/	RLA File :05/24/040/00404/AM19/	Lic.No/Date:0510408170 22.10.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the as under:			
	Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
	Zirconium Octoate 18% Where the Zirconium content in the Export Item is less than 18% the entitlement of the raw material (Import Items) shall be reduced proportionately.	1 Kg	Octoic Acid (2-Ethyl Hexanoic Acid)	0.390 Kg
			Zirconium Basic Carbonate	0.600 Kg
			Low Aromatic White Spirit (LAWS)	0.400 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

11 4	Case No.:9/9/83-ALC1/2018	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Deferred
	HQ File :01/83/050/00646/AM19/	RLA File :05/24/040/00411/AM19/	Lic.No/Date:0510408169 22.10.2018	Defer Date:04.04.201 9

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
Expert Care Intense Nourish Foot cream	11000 Kg	MYRISTYL ALCOHOL	306.0
Expert Care Hard Skin Foot cream	4000 Kg	Fragrance Refresh (162192)	30.6
		Dragosantol 100	15.30
		Paraffin Wax 60-63	153.0
		LIQUID PARAFFIN BP	1224.00
		ALLANTOIN	15.30
		Tegocare 450	535.50
		Tegin M Glyceryl Stearate Veg	382.50
		Xiameter PMX0345 Cyclosiloxane	612.00
		Vitamin E Acetate (Tocopheryl Acetate)	15.30
		Xiameter PMX200 Silicone Fluid 100CS	153.00
		Glycerin BP/EP/USP (Glycerol)	3825.00
		D-Panthenol USP	153.00
		Euxyl K340	153.00

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

115	Case No.: 9/9/83-ALC1/2018	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00646/AM19/	RLA File :05/24/040/00411/AM19/	Lic.No/Date:0510408169 22.10.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and noted that the similar case No. 114.As above..				

116	Case No.: 11/9/83-ALC1/2018	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Approved
	HQ File :01/83/050/00648/AM19/	RLA File :05/24/040/00401/AM19/	Lic.No/Date:0510408171 22.10.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
LEAD OCTOATE 36% LEAD CONTENT 36% Where the Lead content in the Export Item is less than 36% the entitlement of the raw material (Import Items) shall be reduced proportionately	1 Kg	Octoic Acid (2-Ethyl Hexanoic Acid)	0.420 Kg
		Lead Metal	0.360 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:11/10/83-ALC1/2018	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Deferred
117 HQ File :01/83/050/00731/AM19/	RLA File :03/95/040/00602/AM19/	Lic.No/Date: 0310824566 22.10.2018	Defer Date: 04.04.2019

Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.

Case No.:16/10/83-ALC1/2018	Party Name: SARAF CHEMICALS PVT.LTD.	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Approved
HQ File :01/83/050/00736/AM19/	RLA File :03/95/040/00718/AM19/	Lic.No/Date: 0310824561 22.10.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
Dispersion of Fluoropolymers (C6 Grade) (containing NLT 50% FLUOROALKYL ACRYLATE COPOLYMER EMULSION	1 Kg	DISPERSON POLYMER AND PARAFFIN	0.07
		BLOCKED ISOCYNATE	0.07
		FLUOROALKYL ACRYLATE COPOLYMER EMULSION	0.50

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:17/10/83-ALC1/2018	Party Name: SARAF CHEMICALS PVT.LTD.	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Deferred
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HQ File :01/83/050/00737/AM19/	RLA File :03/95/040/00717/AM19/	Lic.No/Date:0310824559 22.10.2018	Defer Date:04.04.2019
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Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.

Case No.:2/9/83-ALC1/2018	Party Name: AVERY DENNISON INDIA PVT LTD	Meet No/Date: 11/83- ALC1/2018 28.02.2019	Status: Case Approved
HQ File :01/83/050/00639/AM19/	RLA File :05/23/040/00319/AM19/	Lic.No/Date: 0510408186 23.10.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty./Sq meter	Import Item	Qty. recommended (in Kgs)/Sq. meter
SELF ADHESIVE PAPER 155 GSM +/- 10%	10000000.000	Coated Paper 80 GSM +/- 10%	As applied
SELF ADHESIVE FILM 123 GSM +/- 10%	2500000.000	Glassine Base Paper 57 GSM +/- 10%	10400000 Sq meter
SELF ADHESIVE PAPER 150 GSM +/- 10%	3500000.000	Solprene - Butadiene- styrene polymer	As applied for
SELF ADHESIVE PAPER 148 GSM +/- 10%	1500000.000	Westrez - Rosin Ester	As applied for
SELF ADHESIVE PAPER 168 GSM +/- 10%	800000.000	Glassine Base Paper 57 GSM +/- 10%	2600000 Sq. meter
		Solprene - Butadiene- styrene polymer	As applied for
		Westrez - Rosin Ester	As applied for
		Glassine Base Paper - 57 GSM +/- 10%	3640000.000 Sq. meter
		Solprene - Butadiene - styrene polymer	As applied for
		Westrez - Rosin Ester	As applied for
		Coated paper - 75 GSM +/- 10%	As applied for
		Solprene - Butadiene - styrene polymer	As applied for
		Coated Paper - 80 GSM +/- 10%	As applied for
		XPE 1043 - Emulsion adhesive	16000 Kg
		Glassine Base Paper 57 GSM +/- 10%	832000 Sq. meter

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

12 1	Case No.:83/9/83-ALC1/2018	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date: 11/83- ALC1/2018	Status: Case Deferred
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		28.02.2019	
HQ File :01/83/050/00720/AM19/	RLA File :03/94/040/00644/AM19/	Lic.No/Date:0310824669 25.10.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to ratify the as under:			
Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
POUR POINT DEPRESSANT EX-510 (50% ACTIVE)	1 Kg	ACRYLIC ACID	0.083
		FATTY ALCOHOL C18-C22	0.354
		MIX XYLENE	0.501
		ETHYLENE VINYL ACETATE COPOLYMER	0.102
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:34/10/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Deferred
122	HQ File :01/83/050/00754/AM19/	RLA File :03/95/040/00759/AM19/	Lic.No/Date:0310824685 25.10.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 18, 03.2019 issued. The case is re-listed for 04.04.2019.				

	Case No.:8/9/83-ALC1/2018	Party Name:INDOGULF CROPSCIENCES LIMITED	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Deferred
123	HQ File :01/83/050/00645/AM19/	RLA File :05/23/040/00292/AM19/	Lic.No/Date:0510408260 26.10.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 15. 03.2019 issued by DGFT. The case is re-listed for 04.04.2019.				

	Case No.:8/9/83-ALC1/2018	Party Name:INDOGULF CROPSCIENCES LIMITED	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Deferred
124	HQ File :01/83/050/00645/AM19/	RLA File :05/23/040/00292/AM19/	Lic.No/Date:0510408260 26.10.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 15.03.2019 issued by DGFT. The case is re-listed for 04.04.2019.				

	Case No.:41/9/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Deferred
125	HQ File :01/83/050/00678/AM19/	RLA File :34/24/040/00118/AM19/	Lic.No/Date:3410044644 26.10.2018	Defer Date:04.04.2019

Decision :: The Committee considered the case as per agenda and decided to defer the case. D/L dated 18. 03.2019 issued by DGFT. The case is re-listed for 04.04.2019.

126	Case No.: 40/9/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00677/AM19/	RLA File :34/24/040/00043/AM19/	Lic.No/Date:3410044643 26.10.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case. D/L dated 18. 03.2019 issued by DGFT. The case is re-listed for 04.04.2019.				

127	Case No.: 52/9/83-ALC1/2018	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00689/AM19/	RLA File :03/94/040/00622/AM19/	Lic.No/Date:0310824736 26.10.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case as per decision by the committee. File sent to Deptt.IPP. The case is re-listed for 04.04.2019.				

128	Case No.: 68/9/83-ALC1/2018	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00705/AM19/	RLA File :03/94/040/00623/AM19/	Lic.No/Date:0310824737 26.10.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case as per decision taken by committee. File is sent to Deptt. of IPP. The case is re-listed for 04.04.2019.				

129	Case No.: 45/9/83-ALC1/2018	Party Name:CAPRI COATING SOLUTIONS	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Approved
	HQ File :01/83/050/00682/AM19/	RLA File :03/94/040/00680/AM19/	Lic.No/Date:0310824798 30.10.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

130	Case No.: 19/9/83-ALC1/2018	Party Name:ALPS CHEMICALS PVT LTD	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Approved
	HQ File :01/83/050/00656/AM19/	RLA File :08/24/040/00240/AM19/	Lic.No/Date:0810143806 01.11.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
DIRECT YELLOW 6G - LIQUID (DYE CONTENT 25%)	1 Kg	DEHYDROTHIO P TOLUDINE SULFONIC ACID (DTPTSA)	0.100
		N Aceto Acet Cresidine Sulphonic Acid Sodium Salt /AACS/N Aceto Acet Cresidine Sulphonic Acid Ammonium Salt	0.1005
		DIETHANOLAMINE	0.067
		CAUSTIC SODA FLAKES	0.015
		SODIUM NITRITE THIS AUTHORISATION IS ISSUED UNDER PARA 4.07 OF HBP SUBJECT TO RATIFICATION OF NORMS BY NC.	0.020

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

131	Case No.: 29/9/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00666/AM19/	RLA File :05/24/040/00418/AM19/	Lic.No/Date:0510408295 01.11.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The D.O letter 14.01.2019 issued. D.O (D.G) on 25.003.2019 issued. The case is re-listed for 04.04.2019				

132	Case No.: 74/9/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00711/AM19/	RLA File :34/24/040/00278/AM18/	Lic.No/Date:3410044664 01.11.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 18.03.2019 issued by DGFT. The case is re-listed for 04.04.2019.				

133	Case No.: 6/10/83-ALC1/2018	Party Name:VADIVARHE SPECIALITY CHEMICALS LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Approved
	HQ File :01/83/050/00726/AM19/	RLA File :03/95/040/00787/AM19/	Lic.No/Date:0310824860 01.11.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
SOLVENT BLUE 63 (C.I.61520)	1 Kg	NITROANTHRAQUINONE	1.14

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.: 7/10/83-ALC1/2018	Party Name: VADIVARHE SPECIALITY CHEMICALS LTD.	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Approved
HQ File :01/83/050/00727/AM19/	RLA File :03/95/040/00786/AM19/	Lic.No/Date:0310824859 01.11.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
SOLVENT BLUE 63 (C.I.61520)	1 Kg	NITROANTHRAQUINONE	1.14

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 14/9/83-ALC1/2018	Party Name: OREN HYDROCARBONS PRIVATE LIMITED	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Deferred
HQ File :01/83/050/00651/AM19/	RLA File :04/24/040/00174/AM19/	Lic.No/Date:0410164855 05.11.2018	Defer Date:04.04.2019

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 18.03.2019 issued by DGFT. The case is re-listed for 04.04.2019.

Case No.: 16/9/83-ALC1/2018	Party Name: GIRDHARS INTERNATIONAL	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Approved
HQ File :01/83/050/00653/AM19/	RLA File :05/23/040/00344/AM19/	Lic.No/Date:0510408367 06.11.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
SCENTED CANDLES IN ASSORTED COLOURS, SIZES AND SHAPES HANDICRAFT WAX CANDLES	1 KG	PARAFFIN WAX WAX	0.500
		STEARIC ACID CHEMICALS	0.447
		MICRO CRYSTALLINE WAX WAX	0.023
		FRAGRANCES FRAGRANCES	0.03 Kg(subject to 8% FOB value of export)
		WICKS WICKS	0.002
		COLOUR COLOUR	0.005
		LIGHT STABILIZER/CYA SORB/RICHVIN/CS STABILIZER STABILIZER	0.005
		POLYMER VYBAR/POLYBOOST/AC WAX CHEMICALS CHEMICALS	0.005

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

137	Case No.: 17/9/83-ALC1/2018	Party Name:ARCHIDPLY INDUSTRIES LTD	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Defer
	HQ File :01/83/050/00654/AM19/	RLA File :05/23/040/00320/AM19/	Lic.No/Date:0510408369 06.11.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 18.03.2019 issued by DGFT. The case is re-listed for 04.04.2019.				

138	Case No.: 75/9/83-ALC1/2018	Party Name:JOCIL LTD.,	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00712/AM19/	RLA File :66/24/040/00007/AM19/	Lic.No/Date:6610000019 08.11.2018	Defer Date:
Decision : The Committee considered the case as per agenda and noted that the Regional Authority issued the license in Para 4.07 in spite of the fact that import item facts under chapter 15 Regional Authority vide their letter dated 14.02.2019 have the firm to pay the Customs duty with Interest and surrender the advance authorisations. To this firm submitted the reply and				

requested for Personal hearing. As such, applicant is granted Personal hearing to explain their case in the Committee.

Case No.:15/9/83-ALC1/2018	Party Name:TERAH INTERNATIONAL	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Approved
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HQ File :01/83/050/00652/AM19/	RLA File :10/24/040/00063/AM19/	Lic.No/Date:1010060057 09.11.2018	Defer Date:
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Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
POPLAR PLYWOOD (SMOOTH FACE).	50.000 Cubic Meter	SHEETS OF PLYWOOD (MADE OF POPLAR WOOD, MATT FINISH).	50.500 Cubic meter

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:25/9/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
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HQ File :01/83/050/00662/AM19/	RLA File :31/83/040/00115/AM19/	Lic.No/Date:3110067229 13.11.2018	Defer Date:04.04.2019
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Decision :. The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
Pigment Yellow 14 (CI No.21095)	1 Kg	3:3 Dichloro Benzidine Dihydrochloride (DCBH)	0.373 Kg
		Aceto Acetyl Ortho Toluidine	0.578 Kg
		Sodium Nitrite	0.217 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:77/9/83-ALC1/2018	Party Name:SILVERLINE TAPES MFG. PVT. LTD.,	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Approved
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HQ File :01/83/050/00714/AM19/	RLA File :02/24/040/00114/AM19/	Lic.No/Date:0210208796 13.11.2018	Defer Date:
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Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
Gummed Paper Tape for	1 Kg	Kraft paper (no coating)- -53 gsm	0.70659

veneers			
		Esterified Starch (Modified starch for making glue- Perfectamyl A 2177 AC)	0.24519
		Acrylamide 98% Minimum	0.09822

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:54/9/83-ALC1/2018	Party Name:AICA LAMINATES INDIA PRIVATE LIMITED	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Approved
HQ File :01/83/050/00691/AM19/	RLA File :05/23/040/00306/AM19/	Lic.No/Date:0510408398 14.11.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
Double Sided Decorative Laminates With Barrier Paper Thickness: 1.80 mm Sheet Size: 2.44 M x 1.22 M Total Qty 35721.600	1Sq,Mtr x 10.00 mm thickness of 14.5 Kg=-2.5%	Kraft paper (60 gsm - 205 gsm)	9.15 Kg or applied qty. whichever is less
		Base Paper (50 gsm - 150 gsm)	9.15 Kg or applied qty. whichever is less
		Barrier Paper (50 gsm - 120 gsm)	0.214 Kg applied qty. whichever is less
		Tissue Paper (20 gsm - 38 gsm)	0.172 Kg applied qty. whichever is less
		Phenol	3.52 Kg applied qty. whichever is less
		Melamine	0.362 Kg applied qty. whichever is less
		Methanol	3.85 Kg applied qty. whichever is less
		B.O.P.P Fillm	0.01 Kg applied qty. whichever is less

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

143	Case No.: 6/11/83-ALC1/2018	Party Name: KOKUYO CAMLIN LIMITED.	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00778/AM19/	RLA File :03/94/040/00712/AM19/	Lic.No/Date: 0310825035 14.11.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 18.03.2019 issued by DGFT. The case is re-listed for 04.04.2019.				

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Case No.:37/11/83-ALC1/2018	Party Name:SARUSILVER ALLOYS PVT.LTD.,	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Approved
HQ File :01/83/050/00809/AM19/	RLA File :05/24/040/00372/AM19/	Lic.No/Date:0510408428 16.11.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the as under:			
Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
Silver Brazing Alloy in the form of Strips/ Wire/ Powder/ Foil/ Blanks/ Discs/ ProfilePreforms/Rings/Sheet/Rod/Flux Coated Rods as per ASTM/AWS/JIS/DIN/BIS/IBS standard or equivalent or As per Customer Specification (Silver Content 2% to 99% with Purity 99.9% & above) with net content of Import item no. 1 in Export Product 922.33 kgs. SILVER CONTENT 2% TO 99%	2714.000 Kg	Silver (Unwrought or in semi manufactured form, bars, grains, powder) MINIMUM PURITY 99% & ABOVE (THE IMPORT IS SUBJECT TO COMPLIANCE OF RBI GUIDELINES ISSUED FRO TIME TO TIME)	927.000 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS.			

145	Case No.: 50/9/83-ALC1/2018	Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Approved
	HQ File :01/83/050/00687/AM19/	RLA File :05/24/040/00434/AM19/	Lic.No/Date: 0510408455 19.11.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
FIPRONIL 20% SC	1 Kg	FIPRONIL TECHNICAL 95% MINIMUM	0.210 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS.

Case No.: 2/11/83-ALC1/2018	Party Name: GOLDSTAB ORGANICS PVT LTD	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Deferred
HQ File :01/83/050/00774/AM19/	RLA File :03/94/040/00714/AM19/	Lic.No/Date: 031082511 0 19.11.2018	Defer Date:04.04.2019

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
LIQUID TIN STABILIZER	1 Kg	METHYL TIN	1.05 kg/Kg content contained in the export product.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 3/11/83-ALC1/2018	Party Name: JAICO ENTERPRISE LLP	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Deferred
HQ File :01/83/050/00775/AM19/	RLA File :03/94/040/00611/AM19/	Lic.No/Date: 031082512 1 19.11.2018	Defer Date:04.04.2019

Decision: The Committee considered the case as per agenda and decided to defer f the case as per decision taken by committee. File sent to (SK). The case is re-listed for 04.04.2019.

Case No.: 5/11/83-ALC1/2018	Party Name: EXCEL CROP CARE LIMITED	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Deferred
HQ File :01/83/050/00777/AM19/	RLA File :03/94/040/00716/AM19/	Lic.No/Date: 0310825112 19.11.2018	Defer Date:04.04.2019

Decision :The Committee considered the case as per agenda and decided to defer f the case as per decision taken by committee. File sent to (DNM). The case is re-listed for 04.04.2019.

Case No.: 4/11/83-ALC1/2018	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Approved
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HQ File :01/83/050/00776/AM19/	RLA File :03/94/040/00709/AM19/	Lic.No/Date:0310825218 26.11.2018	Defer Date:
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Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
POUR POINT DEPRESSANT EX-450 HFS (50% ACTIVE)	14,400 Kg	MALEIC ANHYDRIDE	851.76 Kg
		STYRENE	915.84 Kg
		FATTY ALCOHOL C22	5523.84 Kg
		SOLVENT C-10 (SOLVESCO 150)	7200 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS.

150	Case No.: 51/9/83-ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00688/AM19/	RLA File :05/23/040/00367/AM19/	Lic.No/Date:0510408644 27.11.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer f the case as per decision taken by committee. File sent to Deptt. of IPP. The case is re-listed for 04.04.2019.				

151	Case No.: 31/10/83-ALC1/2018	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Approved
	HQ File :01/83/050/00751/AM19/	RLA File :03/95/040/00724/AM19/	Lic.No/Date:0310825246 27.11.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

152	Case No.: 33/10/83-ALC1/2018	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00753/AM19/	RLA File :03/95/040/00881/AM19/	Lic.No/Date:0310825270 28.11.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer f the case as per decision taken by committee. File sent to (DNM) T.A. The case is re-listed for 04.04.2019.				

15	Case No.: 18/10/83-	Party Name:OMTECH	Meet No/Date:11/83-	Status: Case
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3	ALC1/2018	CHEMICAL INDUSTRIES PVT.LTD.	ALC1/2018 28.02.2019	Approved
	HQ File :01/83/050/00738/AM19/	RLA File :03/95/040/00627/AM19/	Lic.No/Date:0310825351 03.12.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the as under:				
	Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
	MARKNOX DTDTP (DITRIDE CYL 3,3 - THIODIPROPIONATE)	1 Kg	ACRYLONITRILE	0.262 Kg
			SODIUM SULPHIDE	0.212 Kg
			ISO TRIDE CYL ALCOHOL	0.80 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:21/10/83- ALC1/2018	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Deferred
154	HQ File :01/83/050/00741/AM19/	RLA File :03/95/040/00774/AM19/	Lic.No/Date:0310825359 03.12.2018	Defer Date:04.04.2019
Decision :: The Committee considered the case as per agenda and decided to defer f the case for want of information from the firm. D/L dated 18.03.2019. The case is re-listed for 04.04.2019.				

	Case No.:42/10/83- ALC1/2018	Party Name:SWASTIK PLASTOALLOYS PRIVATE LIMITED	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Deferred
155	HQ File :01/83/050/00762/AM19/	RLA File :02/24/040/00126/AM19/	Lic.No/Date:0210208832 04.12.2018	Defer Date:
Decision : The committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IPP. The case is re-listed on 04.04.2019.				

	Case No.:38/11/83- ALC1/2018	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Deferred
156	HQ File :01/83/050/00810/AM19/	RLA File :05/23/040/00332/AM19/	Lic.No/Date:0510408745 04.12.2018	Defer Date:04.04.2019
Decision: The Committee considered the case as per agenda and decided to defer f the case as per decision taken by committee. File sent to Deptt. of IIP. The case is re-listed for 04.04.2019.				

15 7	Case No.:69/9/83-ALC1/2018	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Deferred
	HQ File :01/83/050/00706/AM19/	RLA File :05/24/040/00494/AM19/	Lic.No/Date:0510408756 05.12.2018	Defer Date:04.04.201

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Decision: The Committee considered the case as per agenda and decided to ratify the as under:			
Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
Expert Care Intense Nourish Foot cream	15000 Kg	MYRISTYL ALCOHOL	408.0
Expert Care Hard Skin Foot cream	5000 Kg	Fragrance Refresh (162192)	40.8
		Dragosantol 100 (Bisabolol)	20.4
		Paraffin Wax 60-63	204.0
		LIQUID PARAFFIN BP	1632.0
		ALLANTOIN	20.4
		Tegocare 450	714.0
		Tegin M Glyceryl Stearate Veg	510.0
		Xiameter PMX0345 Cyclosiloxane (Cyclopentasiloxane (DC-0345))	816.0
		Vitamin E Acetate (Tocopheryl Acetate)	20.4
		Xiameter PMX200 Silicone Fluid 100CS (Dimethicone DC-200, 100 cSt)	204.0
		Glycerin BP/EP/USP (Glycerol)	5100.0
		D-Panthenol USP	204.0
		Euxyl K340	204.0

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

158	Case No.: 70/9/83-ALC1/2018	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case deferred
	HQ File :01/83/050/00707/AM19/	RLA File :05/24/040/00495/AM19/	Lic.No/Date:0510408757 05.12.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer f the c as per decision taken by committee. File sent to (DNM) T.A. The case is re-listed 04.04.2019.				

159	Case No.: 73/9/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
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HQ File :01/83/050/00710/AM19/	RLA File :05/24/040/00489/AM19/	Lic.No/Date:0510408755 05.12.2018	Defer Date:04.04.2019
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Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The D.O letter 14.01.2019 issued.D.O (DG) on 25.03.2019 issued. The case is re-listed for 04.04.2019.

Case No.: 24/10/83- ALC1/2018	Party Name:RAAH HOME SOLUTIONS LLP	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status: Case Deferred
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160 HQ File :01/83/050/00744/AM19/	RLA File :03/95/040/00914/AM19/	Lic.No/Date:0310825450 05.12.2018	Defer Date:04.04.2019
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Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued by Deptt. of IPP. The case is re-listed for 04.04.2019.

Case No.: 25/11/83- ALC1/2018	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status: Case Approved
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HQ File :01/83/050/00797/AM19/	RLA File :03/94/040/0070/AM19/	Lic.No/Date:0310825468 06.12.2018	Defer Date:
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Decision : The Committee considered the case as per agenda and decided to ratify the as under:

16 1	Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
	ARYL POLYOXYETHYLENE ETHER	1 Kg	ETHYLENE OXIDE0	0.416 Kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 1/11/83-ALC1/2018	Party Name:KALPAKA CHEMICALS PVT. LTD.,	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status: Case Approved
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HQ File :01/83/050/00773/AM19/	RLA File :35/24/040/00028/AM19/	Lic.No/Date:3510045453 07.12.2018	Defer Date:
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Decision : The Committee considered the case as per agenda and decided to ratify the as under:

16 2	Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
	ACTIVATED CARBON ACID WASHED WITH GRANUALIZED STEAM (309760 LBS)	140800.000 Kg	RAW ACTIVATED CARBON RC412 (4*12) PACKED IN 400KGS BAGS	141504.000 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

163	Case No.: 26/11/83- ALC1/2018	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:11/83- ALC1/2018	Status: Case Deferred
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			28.02.2019	
	HQ File :01/83/050/00798/AM19/	RLA File :03/94/040/00762/AM19/	Lic.No/Date:0310825525 07.12.2018	Defer Date:04.04.2019
Decision :: The Committee considered the case as per agenda and decided to defer of the case as per decision taken by committee. File sent to (DNM) T.A..The case is re-listed for 04.04.2019.				

	Case No.:9/10/83-ALC1/2018	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
164	HQ File :01/83/050/00729/AM19/	RLA File :10/24/040/00073/AM19/	Lic.No/Date:1010060082 11.12.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer of the case. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.				

	Case No.:11/11/83-ALC1/2018	Party Name:SUDEEP PHARMA PRIVATE LTD.,	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
165	HQ File :01/83/050/00783/AM19/	RLA File :34/24/040/00265/AM19/	Lic.No/Date:3410044748 11.12.2018	Defer Date:04.04.2019
Decision :: The Committee considered the case as per agenda and decided to defer the case . File sent to T.A. The case is re-listed for 04.04.019.				

	Case No.:24/11/83-ALC1/2018	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Approved
166	HQ File :01/83/050/00796/AM19/	RLA File :03/94/040/00689/AM19/	Lic.No/Date:0310825569 11.12.2018	Defer Date:
Decision : :The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:17/11/83-ALC1/2018	Party Name:ARUNAYA ORGANICS PVT. LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
167	HQ File :01/83/050/00789/AM19/	RLA File :08/24/040/00290/AM19/	Lic.No/Date:0810144089 17.12.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer of the case. D/L dated 18.03.2019 issued. The case is re-listed for 04.04.2019.				

	Case No.:54/11/83-ALC1/2018	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
168	HQ File :01/83/050/00826/AM19/	RLA File :07/24/040/00219/AM19/	Lic.No/Date:0710114289 17.12.2018	Defer Date:04.04.2019

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
PRINTED BOOKS= QTY 16000 NOS (Containing of Printing Thin Paper uncoated 28gsm,760mm)	1 Kg	PRINTING THIN PAPER- UNCOATED 28gsm, 760mm (Plus or Minus)	1.12 Kg/Kg content contained in the export product or applied qty whichever is less

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:12/11/83-ALC1/2018	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
169 HQ File :01/83/050/00784/AM19/	RLA File :34/24/040/00273/AM19/	Lic.No/Date:3410044773 19.12.2018	Defer Date:04.04.2019

Decision : The Committee considered the case as per agenda and decided to defer the case.File sent to (DNM) T.A. The case is re-listed for 04.04.2019.

Case No.:23/11/83-ALC1/2018	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Approved
HQ File :01/83/050/00795/AM19/	RLA File :03/95/040/00508/AM19/	Lic.No/Date:0310825797 19.12.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
170 ASTROMUSK (DEP) (Astromusk inDiethylPhthalate . Total Astromusk content 62.5% min.)	1 Kg	ISOAMYLENE	0.274 Kg
		PROPYLENE OXIDE	0.175 Kg
		ALPHA METHYL STYRENE	0.444 Kg
		ALPHA METHYL STYRENE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:27/11/83-ALC1/2018	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Approved
171 HQ File :01/83/050/00799/AM19/	RLA File :03/94/040/00799/AM19/	Lic.No/Date:0310825777 19.12.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
BIFENTHRIN TECHNICAL 98% MIN	1 Kg	LAMBDA CYHALOTHRIC ACID 99% MIN	0.74 Kg
		BIFENTHRIN ALCOHOL 99% MIN	0.55 Kg
		POTASSIUM CARBONATE	0.36 Kg
		HEXANE	0.30 Kg
		DIMETHYL FORMAMIDE (DMF)	0.25 Kg
		TETRA BUTYL AMMONIUM BROMIDE (TBAB)	0.02 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

172	Case No.: 9/11/83-ALC1/2018	Party Name: EAGLE PRESS PRIVATE LIMITED,	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00781/AM19/	RLA File :04/24/040/00209/AM19/	Lic.No/Date:0410165028 20.12.2018	Defer Date:04.04.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. The case is re-listed for 04.04.2019			

173	Case No.: 22/11/83-ALC1/2018	Party Name: POLYGEL INDUSTRIES PVT.LTD	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00794/AM19/	RLA File :03/95/040/00970/AM19/	Lic.No/Date:0310825888 24.12.2018	Defer Date:04.04.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IPP. The case is re-listed for 04.04.2019.			

174	Case No.: 33/11/83-ALC1/2018	Party Name: ASAHI INDIA GLASS LTD	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Approved
	HQ File :01/83/050/00805/AM19/	RLA File :05/23/040/00416/AM19/	Lic.No/Date:0510409074 26.12.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the as under:			
	Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
	Double Layer Laminated Safety Glass	1 Sq. MT	FLOAT GLASS 2MM +/- 0.2MM	1.20 Sqm/Sq.Meter Content Contain in the export Product**
			FLOAT GLASS 3.2MM +/- 0.2MM	

	POLYVINYL BUTYRAL FILM 0.76MM	1.10 Sqm/Sq.Meter per Sq.Meter of Export product.	
	CERAMIC INK	0.015 Kg per Sq. Meter of Export product.	
	THINNING OIL	0.015 Kg per Sq. Meter of Export product.	
	MIRROR BUTTON	Net to Net	
	MOLDING	Net to Net	
	RAIN SENSOR BRACKET	Net to Net	
** Total quantity of Glass (All thicknesses) should not exceed 2.4 Sqm per Sq. meter of export product. Export Item No.2			
Tempered Safety Glass (Glass thickness of 3.2 mm+/-0.2 MM	1 Sq. Meter	FLOAT GLASS 3.2MM +/- 0.2MM	1.06 Sqm/Sq.Meter per contain in the export Product.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

175	Case No.: 20/11/83- ALC1/2018	Party Name: J K PARAS POLYCOATS LIMITED	Meet No/Date: 11/83- ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00792/AM19/	RLA File :05/23/040/00398/AM19/	Lic.No/Date:0510409104 27.12.2018	Defer Date:
Decision :The Committee considered the case as per agenda and decided to defer the case. As per decision taken by the committee. File sent to (S.K) T.A . The case is re-listed for 04.04.2019.				

176	Case No.: 32/11/83- ALC1/2018	Party Name: FOAMTECH ANTIFIRE COMPANY	Meet No/Date: 11/83- ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00804/AM19/	RLA File :05/23/040/00413/AM19/	Lic.No/Date:0510409107 27.12.2018	Defer Date:04.04.2019
Decision :The Committee considered the case as per agenda and decided to defer the case. D/L dated 18.03.2019 issued . The case is re-listed for 04.04.2019.				

177	Case No.: 46/10/83- ALC1/2018	Party Name: BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date: 11/83- ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00766/AM19/	RLA File :10/24/040/00084/AM19/	Lic.No/Date:1010060094 28.12.2018	Defer Date:04.04.2019
Decision :The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H Letter issued on 18.03.2019.The case is re-listed for 04.04.2019.				

178	Case No.: 30/11/83-ALC1/2018	Party Name:CERADECOR INDIA PVT. LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00802/AM19/	RLA File :05/23/040/00422/AM19/	Lic.No/Date:0510409131 28.12.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm may be asked to furnish certificate of Analysis of import item from the firm. The case is re-listed for 04.04.2019.				

179	Case No.: 31/11/83-ALC1/2018	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00803/AM19/	RLA File :05/23/040/00426/AM19/	Lic.No/Date:0510409117 28.12.2018	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case . File sent to (S.K)T.A. The case is re-listed for 04.04.2019				

180	Case No.: 52/10/83-ALC1/2018	Party Name:AAPT DISTRIBUTION PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00772/AM19/	RLA File :04/24/040/00215/AM19/	Lic.No/Date:0410165053 01.01.2019	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IIP. The case is re-listed for 04.04.2019.				

181	Case No.: 42/11/83-ALC1/2018	Party Name:SHREE LAMIPACK PVT LTD	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00814/AM19/	RLA File :05/24/040/00539/AM19/	Lic.No/Date:0510409148 02.01.2019	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IIP. The case is re-listed for 04.04.2019.				

182	Case No.: 39/10/83-ALC1/2018	Party Name:SAMRAT PLYWOOD LTD.,	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00759/AM19/	RLA File :22/24/040/00070/AM19/	Lic.No/Date:2210016042 03.01.2019	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IIP. The case is re-listed for 04.04.2019.				

183	Case No.: 50/10/83-ALC1/2018	Party Name:COLOUR CHROMES PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00770/AM19/	RLA File :02/24/040/00144/AM19/	Lic.No/Date:0210208895 03.01.2019	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to (S.K) T.A. The case is re-listed for 04.04.2019.				

184	Case No.:41/11/83-ALC1/2018	Party Name:NUTECH PRINT SERVICES -INDIA	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Approved
	HQ File :01/83/050/00813/AM19/	RLA File :05/24/040/00547/AM19/	Lic.No/Date:0510409177 03.01.2019	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the as under:			
	Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
	MULTI COLOUR PRINTED BOOKS (60000 PCS) (Using Bible Paper of (30-40 GSM) 67 MT, Paper Board of (230 GSM+/-10%) 18 MT, PU Binding Cloth Material 2860 Kg & other consumables)	1 M.T	Bible Paper (30-40 GSM)	75.04 M.T
			Paper Board (230GSM+/-10%)	20.7 MT
			Printing Ink (Printing Purpose) (2% of FOB value of exports)	880 Kg
			Lithographic Plate (CTP) (3% of FOB value of exports)	3 % FOB value of export
			PU Book Binding Cloth Material (6500 MTR) (Binding Purpose)	3003 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

185	Case No.:13/11/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
	HQ File :01/83/050/00785/AM19/	RLA File :34/24/040/00003/AM19/	Lic.No/Date:3410044802 07.01.2019	Defer Date:04.04.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to (S.K) T.A. The case is re-listed for 04.04.2019.			

186	Case No.:14/11/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
	HQ File :01/83/050/00786/AM19/	RLA File :34/24/040/00252/AM18/	Lic.No/Date:3410044803 07.01.2019	Defer Date:04.04.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to (S.K)T.A. The case is re-listed for			

04.04.2019.

187	Case No.: 15/11/83-ALC1/2018	Party Name: RUBAMIN LTD.	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00787/AM19/	RLA File :34/24/040/00202/AM19/	Lic.No/Date:3410044801 07.01.2019	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to (S.K) T.A. The case is re-listed for 04.04.2019.				

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Case No.:29/11/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Approved
HQ File :01/83/050/00801/AM19/	RLA File :05/23/040/00437/AM19/	Lic.No/Date:0510409207 07.01.2019	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the as under:			
Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
CHLORINATED PARAFFIN (CHLORINE CONTENT 40%-45%) (PACKED IN 2,800 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (23,800.000 KGS. WITHOUT WASTAGE)) (EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 250.000 KGS.)	1 Kg	PARAFFIN (C10-C20)	0.605 Kgs
		CHLORINE	0.84 Kgs
		HDPE GRANULES (TOTAL WEIGHT = 24,990.000 KGS.)	As per Packing Policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

189	Case No.: 21/11/83-ALC1/2018	Party Name: INDIA PESTICIDES LIMITED	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00793/AM19/	RLA File :06/24/040/00059/AM19/	Lic.No/Date:0610039084 08.01.2019	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to (S.K) T.A. The case is re-listed for 04.04.2019.				

19	Case No.: 34/11/83-	Party Name: KLJ ORGANIC	Meet No/Date: 11/83-	Status: Case
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0	ALC1/2018	LTD	ALC1/2018 28.02.2019	Approved
	HQ File :01/83/050/00806/AM19/	RLA File :05/23/040/00449/AM19/	Lic.No/Date:0510409247 09.01.2019	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the as under:				
	Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
	CHLORINATED PARAFFIN (K) (CHLORINE CONTENT 51%-55%) (PACKED IN 3019 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (25,661.500 KGS. WITHOUT WASTAGE)) (EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 265.000 KGS.)	1 Kg	LINEAR ALPHA OLEFINS (C14-C18)	0.499 Kgs
			CHLORINE	0.87 Kgs
			HDPE GRANULES (TOTAL WEIGHT = 26,944.575 KGS.)	As per Policy Packing
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

19 1	Case No.:35/11/83- ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:11/83- ALC1/2018 28.02.2019	Status:Case Approved
	HQ File :01/83/050/00807/AM19/	RLA File :05/23/040/00450/AM19/	Lic.No/Date:0510409248 09.01.2019	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
CHLORINATED PARAFFIN (K) (CHLORINE CONTENT 51%-55%) (PACKED IN 3019 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (25,661.500 KGS. WITHOUT WASTAGE)) (EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 265.000 KGS.)	1 Kg	LINEAR ALPHA OLEFINS (C14-C18)	0.499 Kgs
		CHLORINE	0.87 Kgs
		HDPE GRANULES (TOTAL WEIGHT = 26,944.575 KGS.)	As per Packing Policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:36/11/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Approved
HQ File :01/83/050/00808/AM19/	RLA File :05/23/040/00451/AM19/	Lic.No/Date:051040924 9 09.01.2019	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the as under:

Export Item	Qty.	Import Item	Qty. recommended (in Kgs)
CHLORINATED PARAFFIN (K) (CHLORINE CONTENT 51%-55%) (PACKED IN 3019 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (25,661.500 KGS. WITHOUT WASTAGE)) (EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 265.000 KGS.)	1 Kg	LINEAR ALPHA OLEFINS (C14-C18)	0.499 Kgs
		CHLORINE	0.87 Kgs
		HDPE GRANULES	As per Policy Packing

(TOTAL WEIGHT =
26,944.575 KGS.)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

193	Case No.: 39/11/83-ALC1/2018	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00811/AM19/	RLA File :05/24/040/00571/AM19/	Lic.No/Date:0510409245 09.01.2019	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case .File sent to (DNM) T.A. The case is re-listed for 04.04.2019.				

194	Case No.: 16/11/83-ALC1/2018	Party Name:ASIM PRODUCTS	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00788/AM19/	RLA File :08/24/040/00248/AM19/	Lic.No/Date:0810144284 10.01.2019	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A. The case is re-listed for 04.04.2019.				

195	Case No.: 19/11/83-ALC1/2018	Party Name:KALPAKA CHEMICALS PVT. LTD.,	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Approved
	HQ File :01/83/050/00791/AM19/	RLA File :35/24/040/00031/AM19/	Lic.No/Date:3510045469 10.01.2019	Defer Date:
Decision :				
	ACTIVATED CARBON ACID WASHED WITH GRANUALIZED STEAM	140800.000 Kg	RAW ACTIVATED CARBON RC412 (4*12) PACKED IN 400KGS BAGS	141504.000 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

196	Case No.: 18/11/83-ALC1/2018	Party Name:ARVIND LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00790/AM19/	RLA File :08/24/040/00340/AM18/	Lic.No/Date:0810144296 11.01.2019	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A. The case is re-listed for 04.04.2019.				

197	Case No.: 43/11/83-ALC1/2018	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00815/AM19/	RLA File :05/24/040/00574/AM19/	Lic.No/Date:0510409313 11.01.2019	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the				

case. File sent to T.A. The case is re-listed for 04.04.2019.

198	Case No.: 7/11/83-ALC1/2018	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
	HQ File :01/83/050/00779/AM19/	RLA File :29/24/040/00006/AM19/	Lic.No/Date:2910025381 14.01.2019	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to (S.K)T.A. The case is re-listed for 04.04.2019.				

199	Case No.: 8/11/83-ALC1/2018	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
	HQ File :01/83/050/00780/AM19/	RLA File :29/24/040/00007/AM19/	Lic.No/Date:2910025380 14.01.2019	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to (S.K) T.A. The case is re-listed for 04.04.2019.				

200	Case No.: 40/11/83-ALC1/2018	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
	HQ File :01/83/050/00812/AM19/	RLA File :05/24/040/00565/AM19/	Lic.No/Date:0510409346 16.01.2019	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to deptt. of IPP. The case is re-listed for 04.04.2019.				

201	Case No.: 47/11/83-ALC1/2018	Party Name:AGROW ALLIED VENTURES PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
	HQ File :01/83/050/00819/AM19/	RLA File :05/23/040/00473/AM19/	Lic.No/Date:0510409447 24.01.2019	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to (DNM) T.A. The case is re-listed for 04.04.2019.				

202	Case No.: 48/11/83-ALC1/2018	Party Name:AGROW ALLIED VENTURES PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Deferred
	HQ File :01/83/050/00820/AM19/	RLA File :05/23/040/00474/AM19/	Lic.No/Date:0510409450 24.01.2019	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to (DNM)T.A. The case is re-listed for 04.04.2019.				

203	Case No.: 45/11/83-ALC1/2018	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Approved
	HQ File :01/83/050/00817/AM19/	RLA File :05/23/040/00466/AM19/	Lic.No/Date:0510409478 25.01.2019	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the as under:-

Export Item	Qty./Kg	Import Item	Qty. recommended (in Kg)
NAM Jointing Sheets of other mineral substances Grade (NAM37/ NAM37C/ NAM37FX/ NAM39/ NAM39I/ NAM39I SOFT/ NAM39HARD/ NAM39SKM/ NAM49/ NAM 49SOFT / NAM49I SOFT /NAM200)	550000.00	Acrylonitrile Butadine Rubber Kumho Grade KNB35H/ N230S / NBR3280	69960.00 Kg
		Cellulose pulp / Arbocel ZZ 8/1-G	17490.00
		Bleached Hard Wood Craft Pulp	29150.00
NAM Jointing Sheets of other mineral substances Grade (NAM37Steel/ NAM39 Steel/NAM49Steel/ NAM200Steel)	30000.00	Acrylonitrile Butadine Rubber Kumho Grade KNB35H/ N230S / NBR3280	38160.00 Kgs
		Cellulose pulp / Arbocel ZZ 8/1-G	954.00 Kgs
		Bleached Hard Wood Craft Pulp	1590.00 Kgs
NAM Jointing Sheets of other mineral substances Grade (NAM32/ NAM32CR/NAM42GF/ NAM45CF / NAM30 /NAM30Y / NAM31 / NAM33)	75000.00	Acrylonitrile Butadine Rubber Kumho Grade KNB35H/ N230S / NBR3280	5194.00 Kgs
		Aramid Pulp 0502/Kevlar Pulp 8F982	1855.00 Kgs
		Rockwool Mineral Fibres/Rockseal RS440/Rockseal RS 480	7420.00 Kgs
NAM Asbestos Jointing Sheets of other mineral substances Grade (NAM32Steel/ NAM42GF Steel/NAM45CF Steel/ NAM30Steel / NAM30Y Steel)	5000.000	Acrylonitrile Butadine Rubber Kumho Grade KNB35H/ N230S / NBR3280	742.00 Kgs
		Aramid Pulp 0502/Kevlar Pulp 8F982	265.00 Kgs
		Rockwool Mineral Fibres/Rockseal RS440/Rockseal RS 480	1060.00

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

204	Case No.:58/11/83-ALC1/2018	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:11/83-ALC1/2018 28.02.2019	Status:Case Approved
	HQ File :01/83/050/00830/AM19/	RLA File :08/24/040/00224/AM19/	Lic.No/Date:0810144392 25.01.2019	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

205	Case No.: 59/11/83-ALC1/2018	Party Name: PRASAD INTERNATIONAL PRIVATE LTD.	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00831/AM19/	RLA File :08/24/040/00332/AM19/	Lic.No/Date:0810144385 25.01.2019	Defer Date:04.04.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to (DNM) T.A. The case is re-listed for 04.04.2019.			

206	Case No.: 60/11/83-ALC1/2018	Party Name: MATANGI INDUSTRIES LLP	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Approved
	HQ File :01/83/050/00832/AM19/	RLA File :08/24/040/00244/AM19/	Lic.No/Date:0810144407 28.01.2019	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

207	Case No.: 49/11/83-ALC1/2018	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00821/AM19/	RLA File :05/24/040/00608/AM19/	Lic.No/Date:0510409497 29.01.2019	Defer Date:04.04.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to (DNM)T.A. The case is re-listed for 04.04.2019.			

208	Case No.: 55/11/83-ALC1/2018	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00827/AM19/	RLA File :05/24/040/00609/AM19/	Lic.No/Date:0510409498 29.01.2019	Defer Date:04.04.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to (DNM) T.A. The case is re-listed for 04.04.2019.			

209	Case No.: 56/11/83-ALC1/2018	Party Name: PROEC ENERGY LIMITED	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00828/AM19/	RLA File :05/24/040/00624/AM19/	Lic.No/Date:0510409547 31.01.2019	Defer Date:04.04.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case .File sent to (S.K)T.A. The case is re-listed for 04.04.2019.			

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210	Case No.: 57/11/83-ALC1/2018	Party Name: TALBROS SEALING MATERIALS PVT LTD	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00829/AM19/	RLA File :05/24/040/00619/AM19/	Lic.No/Date:0510409557 01.02.2019	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IPP. The case is re-listed for 04.04.2019.				

211	Case No.: 46/11/83-ALC1/2018	Party Name: INDOGULF CROPSCIENCES LIMITED	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00818/AM19/	RLA File :05/23/040/00481/AM19/	Lic.No/Date:0510409565 04.02.2019	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case File sent to (DNM) T.A. The case is re-listed for 04.04.2019.				

212	Case No.: 28/11/83-ALC1/2018	Party Name: SAMRAT PLYWOOD LTD.,	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00800/AM19/	RLA File :22/24/040/00080/AM19/	Lic.No/Date:2210016075 05.02.2019	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case . File sent to Deptt. of IIP. The case is re-listed for 04.04.2019.				

213	Case No.: 44/11/83-ALC1/2018	Party Name: STYLAM INDUSTRIES LIMITED	Meet No/Date: 11/83-ALC1/2018 28.02.2019	Status: Case Deferred
	HQ File :01/83/050/00816/AM19/	RLA File :22/24/040/00084/AM19/	Lic.No/Date:2210016078 06.02.2019	Defer Date:04.04.2019
Decision : The Committee considered the case as per agenda and decided to defer the case . File sent to Deptt. of IPP. The case is re-listed for 04.04.2019.				

Date:25.03.2019
Place:New Delhi

Ashok Kumar Kanodia
Foreign Trade Development Officer



Case No. 21

15/66

No.7/247/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Advance authorization for the export of Cyan Offset Ink, Magenta Offset Ink, Yellow Offset Ink, and Black Offset Ink. — Huber Group India Pvt Ltd, Kipri

Reference: DGFT F. No. 01/83/50/892/AM-17/DES-IV/256 dated 8.2.2016

Adv Auth No. : 0310809809 dt. 14.12.2016

0310820816 dt. 07.05.2018

The firm has submitted a material balance for the export item and production consumption data duly certified by CA for the last three years. Based on information submitted by the firm, the following norms are recommended:-

Export Item: 1) CYAN OFFSET INK WITH DRIER (19% +/- 3% PIGMENT AND 37% +/- 3% SOLID RESIN)

Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	PIGMENT FLUSHES CYAN (DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK. (30%+/-2% PIGMENT AND 36%+/-2% SOLID RESIN)	0.59
2	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54%+/-2%)	0.26
3	POLYETHYLENE WAX	0.05
4	COXI-OXIRETARDER	0.01
5	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND.	0.01
6	LITHOSPERSE 700S CS (KAOLIN CLAY)	0.01
7	COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER)	0.02
8	HEAVY MINERAL OIL	0.05

AS 10/3



Export Item: 2) MAGENTA OFFSET INK WITH DRIER (18% +/- 3% PIGMENT & 36% +/- 3% SOLID RESIN)

Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (In kg.)
9	PIGMENT FLUSHES MAGENTA DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK. (27%+/-2% PIGMENT AND 35%+/-2% SOLID RESIN)	0.61
10	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54% +/- 2%	0.24
11	POLYETHYLENE WAX	0.05
12	COXI-OXIRETARDER	0.01
13	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND.	0.02
14	LITHOSPERSE 700S CS (KAOLIN CLAY)	0.01
15	COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER)	0.02
16	HEAVY MINERAL OIL	0.05

Export Item: 3) YELLOW OFFSET INK WITH DRIER (16 % +/- 3% PIGMENT & 38% +/- 3% SOLID RESIN)

Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (In kg.)
17	PIGMENT FLUSHES YELLOW DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK. (23%+/-2% PIGMENT AND 40%+/-2% SOLID RESIN)	0.62
18	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54% +/- 2%	0.2
19	POLYETHYLENE WAX	0.05
20	COXI-OXIRETARDER	0.01
21	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND.	0.02
22	HEAVY MINERAL OIL	0.07
23	LITHOSPERSE 700S CS (KAOLIN CLAY)	0.01
24	COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER)	0.02
25	PUMPABLE ORANGE FLUSH (PIGMENT CONTENT 34 % AND SOLID CONTENT 36 % RESIN CONTENTS)	0.01



15
60
Export Item: 4) BLACK OFFSET INK WITH DRIER (21% +/-3% PIGMENT & 36 % +/-3%
SOLID RESIN)

Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
26	CARBON BLACK	0.19
27	ALKALI BLUE FLUSH (PIGMENT CONTENT 40%+/-2% AND SOLID RESIN 40%+/-2%)	0.05
28	POLYETHYLENE WAX	0.05
29	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54%+/-2%.	0.51
30	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND.	0.02
31	HEAVY MINERAL OIL.	0.1
32	COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER)	0.02
33	LITHOSPERSER 700S CS (KAOLIN CLAY)	0.01
34	COXI-OXIRETARDER	0.02
35	ALKYD RESIN NAMELY SOYA LONG OIL ALKYD RESIN HAVING SOLID CONTENT 100%	0.05

NL (Nand Lal)
Consultant
28-02-2016

DGFT (NC)



सं. 7/26/2019- टीएस

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

औद्योगिक नीति एवं संवर्धन विभाग

(टीएस अनुभाग)

विषय :- मैसर्स Ferolite jointings Ltd. का आवेदन इनपुट आउटपुट मानदंडों के संबंध में ।

संदर्भ : 01/83/050/00616/AM-19/ dt. 07.11.2018

The above mentioned application has been examined and the firm has claimed wastage of 15% of raw materials, however based on the information furnished by the applicant and norms approved in the past, allowing wastage of 6%, the following is recommended:

Item of Export	Export Qty. (Kgs)	Item of Import	Qty. recommended (Kgs.)
1. NAM Jointing Sheets of other mineral substances Grade (NAM37 / NAM37C / NAM37FX/ NAM39 / NAM39 I / NAM 39 I / SOFT / NAM39HARD/ NAM39SKM / NAM49 / NAM49 SOFT / NAM49 I SOFT / NAM200)	550000.00	1. Acrylonitrile Butadine Rubber Kumho Grade KNB-35H/ N-230S/ NBR3280	69960.00 Kgs
		3. Cellulose Pulp / Arbocel ZZ 8/1-G	17490.00 Kgs
		5. Bleached Hard Wood Craft Pulp	29150.00 Kgs
2. NAM Jointing Sheets of other mineral substances Grade (NAM37Steel / NAM39 Steel/ NAM49Steel/ NAM200Steel)	30000.00	1. Acrylonitrile Butadine Rubber Kumho Grade KNB-35H/ N-230S/ NBR3280	3816.00 Kgs
		3. Cellulose Pulp / Arbocel ZZ 8/1-G	954.00 Kgs
		5. Bleached Hard Wood Craft Pulp	1590.00 Kgs
3. NAM Jointing Sheets of other mineral substances Grade (NAM32/ NAM32CR / NAM42GF/ NAM45CF / NAM30 / NAM30Y / NAM31 / NAM33)	35000.00	1. Acrylonitrile Butadine Rubber Kumho Grade KNB-35H/ N-230S/ NBR3280	5194.00 Kgs
		2. Aramid Pulp 0502/Kevlar 8F982	1855.00 Kgs
		4. Rockwool Mineral Fibers / Rockseal RS440 / Rockseal RS480	7420.00 Kgs
4. NAM Jointing Sheets of other mineral substances Grade (NAM32Steel / NAM42GF Steel / NAM45CF Steel / NAM30Steel / NAM30Y Steel)	5000.00	1. Acrylonitrile Butadine Rubber Kumho Grade KNB-35H/ N-230S/ NBR3280	742.00 Kgs
		2. Aramid Pulp 0502/Kevlar 8F982	265.00 Kgs
		4. Rockwool Mineral Fibers / Rockseal RS440 / Rockseal RS480	1060.00 Kgs

NAND LAL
Consultant
21.02.2019

DGFT (DES-IV)

Case No. 141

No.7/152/2016-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject :- Advance authorization for the export of Gummed Paper Tape for veneers - M/s Silverline Tapes Mfg. Pvt. Ltd.

Ref : DGFT UO. No. 01/83/50/652/AM-16/DES-IV

Advance Authorization No. 0210206059 dated 11-08-2015

In this case has the firm has claimed 11.73% wastage of raw materials for the manufacture of Gummed Paper Tape. In the past 5% wastage was allowed and accordingly, the following norms are recommended:-

Export Item : Gummed Paper Tape for veneers

Quantity : 1 Kg

Import Items :

Sl. No.	Item Description	Qty recommended
1.	Kraft Paper (no coating) – 53 GSM	0.70659 Kg
2.	Esterified Starch	0.24519 Kg
3.	Acrylamide 98% minimum	0.09822 Kg

(NAND LAL)
Consultant
14-09-2016

Consultant (B)

TA (B)